



HARYANA STATE POLLUTION CONTROL BOARD

SCO-131 Sector-17, HUDA Jagadhari Ph.01732-200137 Email:- hspcbroyr@gmail.com

E-mail: hspcb@hry.nic.in



No. HSPCB/Consent/ : 313127023YAMCTO31932203

Dated:23/01/2023

To.

M/s :Alloy Steel and Castings
Vill and PO Damla

Subject: Grant of consent to operate to M/s Alloy Steel and Castings.

Please refer to your application no. 31932203 received on dated 2022-12-23 in regional office Yamuna Nagar. With reference to your above application for consent to operate, M/s Alloy Steel and Castings is here by granted consent as per following specification/Terms and conditions.

Consent Under	BOTH
Period of consent	01/04/2023 - 31/03/2028
Industry Type	Ply wood manufacturing(including Veneer and laminate) using the fuel such as wood or coal or any other authorized fuel with or without resin plant.
Category	ORANGE
Investment(In Lakh)	285.01001
Total Land Area(Sq. meter)	20740.0
Total Builtup Area(Sq. meter)	1858.0
Quantity of effluent	
1. Trade	0.0 KL/Day
2. Domestic	0.5 KL/Day
Number of outlets	1.0
Mode of discharge	
1. Domestic	septic tank
2. Trade	0
Domestic Effluent Parameters	
1. NA	
Trade Effluent Parameters	
1. NA	
Number of stacks	1
Height of stack	
1. stack	32 mtr.
Emission parameters	
1. SPM	800 mg/m ³
Product Details	

1. Plyboards (Sqr/mtr)	3000
Capacity of boiler	
1. Boiler 4 TPH	4 Ton/hr
Type of Furnace	
1. NA	
Type of Fuel	
1. Wood	4 Ton/day
Raw Material Details	
Timber	36 Metric Tonnes/Day
Formaldehyde	900 Kg/Day
Face	3000 Sqr/mtr

Regional Office, Yamuna Nagar
Haryana State Pollution Control Board.

Terms and conditions

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.
9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.
10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh

consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.

11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.

12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.

13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.

14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.

15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.

16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.

Specific Conditions :

1. That the unit will run and maintain the APCM.
2. That the unit will not made any expansion without prior permission of the Board.
3. That the unit will apply for renewal of CTO before 90 days from expiry of this CTO.
4. That the unit will not discharge any effluent outside its premise without prior approval of Board or without Permission from MC/PHED or Concerned Dept.
5. That the CTO so granted would be revoked without any prior Notice if Unit fails to comply with any of the conditions of CTO.
6. That the Environmental compensation would be imposed as per policy of Board for Violation of CTO and Air/Water/EP Act conditions for environmental damage.
7. That the unit will use only legal fuel as prescribed by the Board vide No 4023-4076 dated 12.12.2018.
8. That the unit will manage/ dispose of the flyash properly.
9. That the unit will maintain the parameters within permissible Standards as per EP Act, 1986.
10. That the unit will abide by the directions of CPCB/HSPCB/MOEF&CC and any other competent authority time to time.
11. That the unit will abide the directions/ orders of Hon'ble Supreme court /High Court/NGT/SEC any other court.
12. That concealing factual data or submission of false/ fabricated data and failure to comply with any of the condition mentioned above may result in withdrawal of this CTE and attract action under the provisions of Water Act, 1974 and Air Act, 1981 and violation of any law of land.

*Regional Officer, Yamuna Nagar
Haryana State Pollution Control Board.*

Annexure-R56

FOREST DEPARTMENT

Form-II (See Rule-5)

LICENSE

AYN/VEN/ITE/2017/0586

10.703

License to "establish/ renew/ expand or operate Wood-based Industry

License is hereby granted/renewed* to Shri/ Smt/ Kumari **ESHU BANSAL** Son/ Daughter/ Wife of **NARINDER BANSAL** resident **HOUSE NO. 337, SECTOR-17, HUDA, JAGADHRI, Yamuna Nagar, 135003** (hereinafter called "licensee") to 'establish / renew / expand and operate Wood-based industry under the category **Veneer Mill** located at **M/s Alloy Steel And Castings, Kunjal Road, Damla, YAMUNANAGAR, Yamuna Nagar, 135001** subject to the provisions contained in the Indian Forest Act, 1927 (16 of 1927), as amended from time to time and the rules made thereunder and subject to the provisions of Wood Based Industries (Establishment & Regulation) Guidelines, 2016. The licensee is authorized to use and operate the following machinery in the premises of above mentioned category of WBI unit in the district mentioned above.

Detail of Machinery

Vertical Band Saw	
Size (Inches)	No. of Machines
48	1

Peeler	
Size (Inches)	No. of Machines
48	1

Chipper	
Size (Inches)	No. of Machines
Nil	Nil

Horizontal Band Saw	
Size (Inches)	No. of Machines
Nil	Nil

Press		
Size (Inches)	No. of Daylights	No. of Machines
Nil	Nil	Nil

Slicer	
Size (Inches)	No. of Machines
Nil	Nil

Nil, whichever not applicable

Original Reserved
Vijay Singh
 22/07/22

For M/s Alloy Steel & Castings

[Signature]
 Partner





FOREST DEPARTMENT, HARYANA

Revised LICENSE

No. 94/22/46/58/F.N.268/WBI/2007/YFD

Date:-



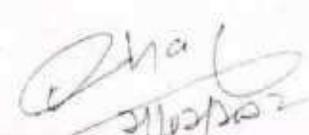
Yamunanagar

License to establish/renew/expand or operate Wood based Industry.

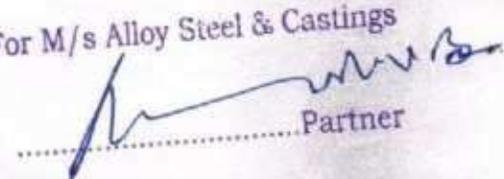
License is hereby granted w.e.f. 01.04.2017 to 31.03.2022 to Sh. Eshu Bansal S/o Shri Narinder Kumar Bansal, #337, Sector-17 HUDA, Jagadhri, Distt. Yamuna Nagar. (hereinafter called "Licensee") to establish/ renew/expand/operate Wood based industry located at (Full address) M/s Alloy Steel & Castings, Kunjal road, Damla, District Yamuna Nagar. subject to the provisions contained in the Indian Forest Act, 1927, as amended from time to time and the rules made there under and on the conditions mentioned overleaf.

Detail of Machinery

S. No.	Name of Machinery	Size	No. of Machine
1	Press	8x4x15	2 (Two)
2	VBS	42 Inch	2 (Two)
		36 Inch	1 (One)


 Dy. Conservator of Forests
 Yamunanagar Forest Division,
 Yamunanagar PTO

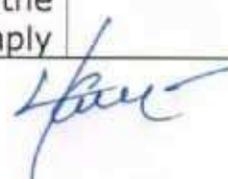
For M/s Alloy Steel & Castings


 Partner

Annexure-R57

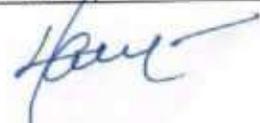
Compliance of the conditions of Consent to Operate issued to M/s Alloy Steel and Castings, Village and PO Damla, Yamuna Nagar for the period from 01.04.2023 to 31.03.2028 vide no. HSPCB / Consent/ : 313127023YAMCTO31932203 Dated: 23/02/2023.

Sr. No.	Conditions	Compliance Status
1.	The applicants shall maintain good housekeeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.	Complying
2.	The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.	The action against the unit will be taken by this office, if found violating.
3.	The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.	CTO valid upto 31.03.2028
4.	Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.	Complying
5.	If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply	Complying

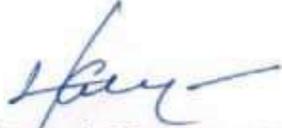


	with the conditions so varied.	
6.	The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.	Complying
7.	The industry shall comply noise pollution (Regulation and control) Rules, 2000.	Complying
8.	The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.	Complying
9.	The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.	Complying
10.	The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.	Complying
11.	The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The	The direction is being complied if required.

	consent to operate is subject to review by the Board at any time.	
12.	Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.	Complying
13.	The industry shall pay the balance fee, in case it is found due from the industry at any time later on.	No fees balance
14.	If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.	The action against the unit will be taken by this office, if found violating.
15.	If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.	Unit is operational.
16.	The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.	Complying
	Specific Conditions :	Compliance Status
1.	That the unit will run and maintain the APCM.	Complying
2.	That the unit will not made any expansion without prior permission of the Board.	Complying
3.	That the unit will apply for renewal of CTO before 90 days from expiry of this CTO.	Complying
4.	That the unit will not discharge any effluent outside its premise without prior approval of Board or without Permission from MC/PHED or Concerned Deptt.	Complying
5.	That the CTO so granted would be revoked without any prior Notice if Unit fails to comply with any of the conditions of CTO.	The action against the unit will be taken by this office, if found violating.
6.	That the Environmental compensation would be imposed as per policy of Board for Violation of CTO and Air/Water/EP Act conditions for environmental damage.	The action against the unit will be taken by this office, if found violating.
7.	That the unit will use only legal fuel	Complying



	as prescribed by the Board vide No 4023-4076 dated 12.12.2018.	
8.	That the unit will manage/ dispose of the flyash properly.	Complying
9.	That the unit will maintain the parameters within permissible Standards as per EP Act, 1986.	Complying
10.	That the unit will abide by the directions of CPCB/HSPCB/MOEF&CC and any other competent authority time to time.	Complying
11.	That the unit will abide the directions/ orders of Hon'ble Supreme court /High Court/NGT/SEC any other court.	Complying
12.	That concealing factual data or submission of false/ fabricated data and failure to comply with any of the condition mentioned above may result in withdrawal of this CTE and attract action under the provisions of Water Act, 1974 and Air Act, 1981 and violation of any law of land.	The action against the unit will be taken by this office, if found violating.


Naresh Kumar, AEE
HSPCB, Yamuna Nagar



HARYANA STATE POLLUTION CONTROL BOARD

**SCO-131 Sector-17, HUDA
Jagadhari Ph.01732-200137**

E-mail: hspcb.pkl@sify.com



No. HSPCB/Consent/ : 313127018YAMCTO5412107

Dated:19/07/2018

To.

M/s :VIDHATA PLYWOOD INDUSTRIES
VPO DAMLA (KAMBOJ MAJRA) YAMUNA NAGAR

Subject: Grant of consent to operate to M/s VIDHATA PLYWOOD INDUSTRIES.

Please refer to your application no. 5412107 received on dated 2018-06-13 in regional office Yamuna Nagar. With reference to your above application for consent to operate, M/s VIDHATA PLYWOOD INDUSTRIES is here by granted consent as per following specification/Terms and conditions.

Consent Under	BOTH
Period of consent	16/07/2018 - 31/03/2028
Industry Type	Ply wood manufacturing(including Veneer and laminate) using the fuel such as wood or coal or any other authorized fuel with or without resin plant.
Category	ORANGE
Investment(In Lakh)	94.9400024
Total Land Area(Sq. meter)	0.0
Total Builtup Area(Sq. meter)	0.0
Quantity of effluent	
1. Trade	0.0 KL/Day
2. Domestic	1.0 KL/Day
Number of outlets	1.0
Mode of discharge	
1. Domestic	Septic Tank
2. Trade	
Domestic Effluent Parameters	
1. NA	
Trade Effluent Parameters	
1. NA	
Number of stacks	1
Height of stack	
1. Stack	32 Meter
Emission parameters	
1. SPM	800 mg/m ³
Product Details	

1. Plyboards in Sqr/mtr	4500
Capacity of boiler	
1. Boiler	3 Ton/hr
Type of Furnace	
1. NA	
Type of Fuel	
1. Wood	200 Ton/day
Raw Material Details	
Core/Face/Veener	4500 Sqr/mtr
Wood	9 Metric Tonnes/Day
Glue	400 Kg/Day

RAJINDER SHARMA
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 RAJINDER SHARMA
 Date: 2018.07.19
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Haryana State Pollution Control Board.

Terms and conditions

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.
9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.
10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh

consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.

11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.

12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.

13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.

14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.

15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.

16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.

Specific Conditions :

1. That the unit will submit the analysis report from the Board lab within one month from the date of issue of first consent to operate.

2. That the unit will run and maintain the APCM.

3. That the unit will apply for renewal of consent to operate before 90 days from the expiry of this CTO.

RAJINDER SHARMA
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 RAJINDER SHARMA
 Date: 2018.07.19
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*Regional Officer, Yamuna Nagar
 Haryana State Pollution Control Board.*

वन विभाग हरियाणा
कार्यालय: वन मण्डल अधिकारी, यमुनानगर
दूरभाष 01732-237821

क्रमांक/WBI/1/4351
सेवा में

दिनांक 27/3/22

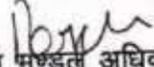
Sh. Anil Kumar S/o Sh. Rajkumar

VPO - Damla Kamboj Majra, Yamunanagar

विषय:- काष्ठ आधारित उद्योग के तहत फर्म के लाईसेंस को नवीनीकरण करके जारी करने बारे।

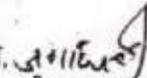
सन्दर्भ- आपका ऑनलाईन आवेदन दिनांक 10-Sept-2022

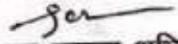
उपरोक्त विषय के बारे में आपके सन्दर्भांकित प्रार्थना पत्र का अवलोकन करते हुए फर्म M/s Vidheta Plywood Industries VPO-Damla Kamboj Majra, Yamunanagar का लाईसेंस दिनांक 01.04.2022 से 31.03.2027 तक नवीनीकरण करके जारी करते हुए निर्देश दिये जाते हैं कि आप भारतीय वन अधिनियम-1927, वन संरक्षण अधिनियम-1980, वन्य जीव(संरक्षण) अधिनियम-1972, भारत सरकार की अधिसूचना 3456(अ) दिनांक 11 नवम्बर 2016 के अनुसार काष्ठ आधारित उद्योग (स्थापना और विनियमन) के दिशा निर्देश, भारत सरकार की अधिसूचना 3000(अ) दिनांक 11 सितम्बर 2017 के संशोधन, हरियाणा सरकार की अधिसूचना संख्या का0आ0/19/के0आ0/16/1927/धा0 41, 42,51 तथा 76/2022 दिनांक 20 अप्रैल 2022 की पालना, 62/के0आ0 16/1927 धा0 41,42,51 तथा 76/2020 दिनांक 6 जुलाई 2022 में अंकित शर्तों की पालना करेंगे। इसके अतिरिक्त आपको सूचित किया जाता है कि आप द्वारा फर्म में आने-जाने हेतु रास्ते के रूप में वन भूमि का उपयोग किया जा रहा है। अतः आप रास्ते की अनुमति हेतु वन संरक्षण अधिनियम-1980 के अन्तर्गत अनुमति प्राप्त करें। अन्यथा आप द्वारा किसी भी प्रकार के नियमों की उल्लंघना करने पर उक्त लाईसेंस निलम्बित कर दिया जायेगा। जिसके आप स्वयं जिम्मेवार होंगे।


वन मण्डल अधिकारी,
यमुनानगर।

पु0क्रमांक

दिनांक

1. एक प्रति अतिरिक्त प्रधान मुख्य वन संरक्षक (वानिकी) हरियाणा, पंचकूला को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है।
2. एक प्रति वन राजिक अधिकारी,  को भेजते हुए निर्देश दिये जाते हैं कि लाईसेंसधारक द्वारा किसी भी हालत में भारतीय वन अधिनियम-1927, वन संरक्षण अधिनियम-1980, वन्य जीव(संरक्षण) अधिनियम-1972 व हरियाणा सरकार, वन तथा वन्य प्राणी विभाग की अधिसूचना दिनांक 20 अप्रैल, 2022 व दिनांक 6 जुलाई, 2022 को जारी काष्ठ आधारित उद्योग (स्थापना और विनियमन) के दिशा निर्देश-2022 में अंकित हिदायतों की उल्लंघना न होने पाये।


वन मण्डल अधिकारी,
यमुनानगर।



FOREST DEPARTMENT

LICENSE FOR WOOD BASED INDUSTRIES

License Number : YN/PLY/PTF/2017/0589

Provisional License Number YN/PLY/PTF/2017/0589 dated 10-May-2022 is hereby renewed and confirmed in favour of Shri. **ANIL KUMAR** son of Shri. **RAJ KUMAR** resident of Village Damla Damla kamoj Majra YNR Yamuna Nagar 135001 under the provisions of Haryana Wood Based Industries (Establishment and Regulation) Rules, 2022 as per following details and subject to conditions given on the reverse of the Form. Henceforth, the new License Number will be YN/PLY/PTF/2017/0589

1	Name of the Licensee	ANIL KUMAR		
2	Father's Name	RAJ KUMAR		
3	Address of the Licensee	Village Damla Damla kamoj Majra YNR Yamuna Nagar 135001		
4	Nature of Ownership	Partnership Firm		
5	Name of the unit	M/s Vidhata Plywood Industries		
6	Category of the unit	Plywood Industry		
7	Location of the Unit with latitude/longitude	30°05'50.30" 77°12'13.78"		
8	Postal address of the unit	Vpo Damla Kamboj Majra Yamuna Nagar Yamuna Nagar 135001		
9	Details of machinery	Machinery	Size	Number
		VBS	42	4
		Peeler	48	1
		Press	8x4 x 10	2
		Chipper	3 Ton	1
10	Amount of License fee paid	Rupees <u>5000</u> vide Receipt No. <u>100712878</u> dated <u>24/03/2023 10:46:33</u>		
11	Validity of License	From	To	
		01-April-2022	31-March-2027	
12	Particulars of Licensing Authority	Divisional Forest Officer, Yamuna Nagar		



Date :

27/3/2023

Place :

Yamuna Nagar

Rejwan
Divisional Forest Officer (T)
Yamuna Nagar Forest Division
Signature of Licensing Authority with Seal
Yamuna Nagar (Haryana)

Conditions:

1. The License shall be valid for a period of five(5) years from 1 April 2022 to 31 March 2027 and may be renewed as prescribed under the rules.
2. The Licensee shall not alter the location of the Wood-based Industry without obtaining prior permission in writing of the Divisional Forest Officer concerned.
3. The Wood Based Industrial Unit shall be subjected to inspection at any time by any authorized Forest Officer.
4. The Wood Based Industrial Unit shall keep and maintain registers, documents and accounts in the form as required under these rules.
5. The Wood Based Industrial Unit licensed for a particular category shall not be converted into any other category without obtaining a fresh License .
6. The capacity of the Wood Based Industrial Unit shall not be enhanced or any new machinery other than those mentioned in the License shall not be installed without the prior approval of the State Level Committee.
7. The location or building of the Wood Based Industrial Unit mentioned in the License shall not be shifted without the prior approval of the State Level Committee.
8. The name of the Wood Based Industrial Unit mentioned in the License shall not be changed without the approval/permission of the State Level Committee.
9. The License or ownership of the Wood Based Industrial Unit mentioned in the License shall not be transferred without the prior permission of the State Level Committee.
10. The premises of the Wood Based Industries including the yard for storage shall be enclosed within a fence fitted with proper gates.
11. All the round timber, sawn timber and wastage shall be properly stacked for facilitating stock taking and inspection of supervisory Forest staff.
12. It shall be the personal responsibility of the Licensee to obtain all necessary statutory permission/clearance from the concerned department/agencies/authorities

Note: If the unit is found to have installed/operate any machine for which the License is not issued to the unit, permission given by the State Level Committee, Wood Based Industries, Haryana in respect of such unit shall be deemed to have been withdrawn/cancelled.

Date: 27/3/2023

Place: Yamuna

Signature of Licensing Authority with Seal
Yamuna Nagar (Haryana)

- This renewal is subject to the condition that in case, if any discrepancy is noticed in relation to the information/ particulars provided by you to this office or any error in scrutinizing the provided information/particulars which renders you ineligible for the license, as per the applicable rules and provisions, at any time after issuance of license, the license is liable to be cancelled.

Signature of Licensing Authority with Seal
Yamuna Nagar (Haryana)

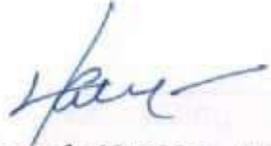
Compliance of the conditions of Consent to Operate issued to M/s Vidhata Plywood Industries, VPO Damla (Kamboj Majra), Yamuna Nagar for the period from 16.07.2018 to 31.03.2028 vide no. HSPCB / Consent/ : 313127018YAMCTO5412107 Dated: 19/07/2018.

Sr. No.	Conditions	Compliance Status
1.	The applicants shall maintain good housekeeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.	Complying
2.	The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.	The action against the unit will be taken by this office, if found violating.
3.	The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.	CTO valid upto 31.03.2028
4.	Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.	Complying
5.	If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply	Complying

	with the conditions so varied.	
6.	The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.	Complying
7.	The industry shall comply noise pollution (Regulation and control) Rules, 2000.	Complying
8.	The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.	Complying
9.	The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.	Complying
10.	The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.	Complying
11.	The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The	The direction is being complied if required.



	consent to operate is subject to review by the Board at any time.	
12.	Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.	Complying
13.	The industry shall pay the balance fee, in case it is found due from the industry at any time later on.	No fees balance
14.	If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.	The action against the unit will be taken by this office, if found violating.
15.	If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.	Unit is operational.
16.	The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.	Complying
	Specific Conditions :	Compliance Status
1.	That the unit will submit the analysis report from the Board lab within one month from the date of issue of first consent to operate.	Complying
2.	That the unit will run and maintain the APCM.	Complying
3.	That the unit will apply for renewal of consent to operate before 90 days from the expiry of this CTO.	CTO valid upto 31.03.2028


Naresh Kumar, AEE
HSPCB, Yamuna Nagar



HARYANA STATE POLLUTION CONTROL BOARD

SCO-131 Sector-17, HUDA Jagadhari Ph.01732-200137 Email:- hspcbroyr@gmail.com

E-mail: hspcb@hry.nic.in



No. HSPCB/Consent/ : 313127023YAMCTO31325965

Dated:09/01/2023

To.

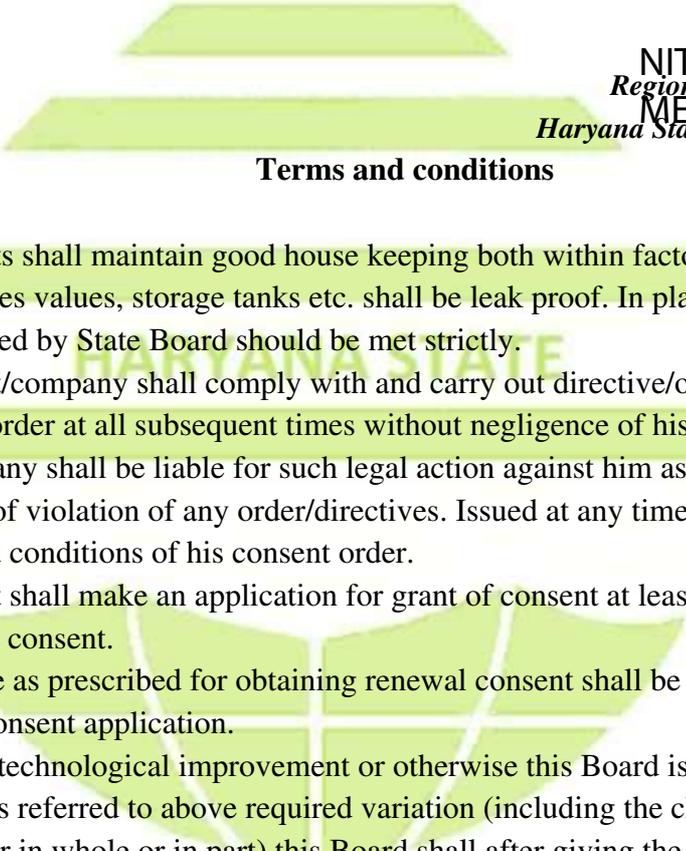
M/s :Suryodaya Wood Products
Village and Post Office Damla YNR

Subject: Grant of consent to operate to M/s Suryodaya Wood Products.

Please refer to your application no. 31325965 received on dated 2022-12-06 in regional office Yamuna Nagar. With reference to your above application for consent to operate, M/s Suryodaya Wood Products is here by granted consent as per following specification/Terms and conditions.

Consent Under	BOTH
Period of consent	01/04/2023 - 31/03/2028
Industry Type	Ply wood manufacturing(including Veneer and laminate) using the fuel such as wood or coal or any other authorized fuel with or without resin plant.
Category	ORANGE
Investment(In Lakh)	33.509998
Total Land Area(Sq. meter)	10294.0
Total Builtup Area(Sq. meter)	7720.0
Quantity of effluent	
1. Trade	0.0 KL/Day
2. Domestic	1.0 KL/Day
Number of outlets	1.0
Mode of discharge	
1. Domestic	septic tank
2. Trade	0
Domestic Effluent Parameters	
1. NA	
Trade Effluent Parameters	
1. NA	
Number of stacks	1
Height of stack	
1. attached to boiler	32 Mtr.
Emission parameters	
1. SPM	800 mg/m ³
Product Details	

1. Plyboards (sqr/mtr.)	2000
Capacity of boiler	
1. Boiler 5 Ton	5 Ton/hr
Type of Furnace	
1. NA	
Type of Fuel	
1. Wood	5 Ton/day
Raw Material Details	
Face	3000 Sqr/mtr
Timber	36 Metric Tonnes/Day
Formaldehyde	900 Kg/Day



NITIN MEHTA Digitally signed
 Regional Officer, Yamuna Nagar
 Haryana State Pollution Control Board.
Date: 2023.01.09 15:13:09 +0530'

Terms and conditions

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.
9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.
10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh

consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.

11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.

12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.

13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.

14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.

15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.

16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.

Specific Conditions :

1. That the unit will run and maintain the APCM.
2. That the unit will not made any expansion without prior permission of the Board.
3. That the unit will apply for renewal of CTO before 90 days from expiry of this CTO.
4. That the unit will not discharge any effluent outside its premise without prior approval of Board or without Permission from MC/PHED or Concerned Dept.
5. That the CTO so granted would be revoked without any prior Notice if Unit fails to comply with any of the conditions of CTO.
6. That the Environmental compensation would be imposed as per policy of Board for Violation of CTO and Air/Water/EP Act conditions for environmental damage.
7. That the unit will use only legal fuel as prescribed by the Board vide No 4023-4076 dated 12.12.2018.
8. That the unit will manage/ dispose of the fly ash properly.
9. That the unit will maintain the parameters within permissible Standards as per EP Act, 1986.
10. That the unit will abide by the directions of CPCB/HSPCB/MOEF&CC and any other competent authority time to time.
11. That the unit will abide the directions/ orders of Hon'ble Supreme court /High Court/NGT/SEC any other court.
12. That concealing factual data or submission of false/ fabricated data and failure to comply with any of the condition mentioned above may result in withdrawal of this CTE and attract action under the provisions of Water Act, 1974 and Air Act, 1981 and violation of any law of land.

*Regional Officer, Yamuna Nagar
Haryana State Pollution Control Board.*



FOREST DEPARTMENT, HARYANA

License

No. 581/F. NO.218/WBI/2007/YFD/G-4953-PA

Date 31.5.2007 
Divisional Forest Officer
Yamuna Nagar Forest Division
Yamuna Nagar (Haryana)

License to establish/renew /expand or operate Wood based Industry.

License is hereby granted w.e.f. 1.4.2007 to 31.3.2017 to Shri Sushil Kumar S/o Shri Jai Bhagwan, Old Subzi Mandi, Ladwa, Distt. Kurukshetra. (hereinafter called "Licensee") to establish/ renew/expand/operate Wood based industry located at (Full address) M/s Suryodaya Wood Products, Damla, Distt. Yamuna Nagar. subject to the provisions contained in the Indian Forest Act, 1927, as amended from time to time and the rules made there under and on the conditions mentioned overleaf.

Detail of Machinery

S. No.	Name of Machinery	Size	No. of Machine
1	Press	8x4x10 Nil	2 (Two) Nil
2	Peeling Machine	4 feet Nil	1 (One) Nil
3	Vertical Band Saw	42 Inch Nil	4 (Four) Nil
4	Horizontal Band Saw	Nil	Nil
5	Others (Chipper)	Nil	Nil

M. Mahab
Divisional Forest Officer
Yamuna Nagar Forest Division
Yamuna Nagar (Haryana) PTO

LICENSE RENEWED FROM
1/4/2017 upto 31/3/2022

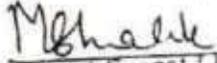
S. Chauhan
Divisional Forest Officer
Yamuna Nagar

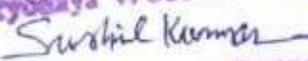
For Suryodaya Wood Products
Sushil Kumar
Partner

Conditions

1. The license shall establish/renew /expand./operate the Wood based industry at (full address) M/s Suryodaya Wood Products, Damla, Distt. Yamuna Nagar.
2. The licensee shall not alter the location of the Wood based industry without obtaining prior permission in writing of the Divisional Forest Officer (T), Yamuna Nagar.
3. The licensee shall maintain such register and records and submit such returns as may be directed, in writing, by the Divisional Forest Officer, (DFO (T)) and when required produce them for inspection by the DFO (T) Yamuna Nagar.
4. The licensee shall ensure that --
 - a) The site of the saw mill including the depot/yard for storage of round timber, sawn timber and waste wood is properly fenced/boundary wall erected with proper gates ;
 - b) all the round timber, sawn timber and wood waste is properly stocked according to the instruction that may be issued from time to time by the Divisional Forest Officer (T), Yamuna Nagar.
 - c) the premises of the wood based unit shall be open to inspection at all times by the Divisional Forest Officer (T), Yamuna Nagar
 - d) the license shall be transferable and where in it transferred, the transferor shall forthwith inform the Divisional Forests Officer (T), Yamuna Nagar of such transfer and the transferee shall hold the license.
5. It would be the personal responsibility of the licensee to obtain all necessary statutory permission/ clearance from the concerned department / agencies/ authorities.

Note: If the unit is found to have installed/operate any machine for which the license is not issued to the unit, permission given by the CEC in respect of such unit will be deemed to have been withdrawn.


 Divisional Forest Officer
 Yamuna Nagar Forest Division
 Yamuna Nagar (Harvana)

For Suryodaya Wood Products

 Manager



Application No. HRYWBIPLYN104832

Van Bhawan

C-18, Sector 6, Panchkula
Haryana



Dated 14-September-2022

Personal Information

Name of the Licensee/Registrant / लाइसेंसधारी व पंजीकरण कराने वाले का नाम	SUSHIL KUMAR	Applicant Photo / आवेदक फोटो	
Gender / लिंग	Male	Marital Status / वैवाहिक स्थिति	
Spouse Name / जीवनसाथी का नाम		Owner's Aadhaar No. / आधार नं.	218228391423
Owner's Mobile No./ मोबाइल नं.	9355660195	Owner's Email Id (if any) / ईमेल आईडी (यदि कोई हो)	suryodayawood@yahoo
Father's name / पिता का नाम	JAI BHAGWAN	Address Line 1 / पंक्ति 1	Old Subzi Mandi Ladwa
District of the Licensee/Registrant / लाइसेंसधारी व पंजीकरण कराने वाले का जिला	Kurukshetra	Village/City of the Licensee/Registrant / लाइसेंसधारी व पंजीकरण कराने वाले का गांव / शहर	Ladwa
Pin Code of the Licensee/Registrant / लाइसेंसधारी व पंजीकरण कराने वाले का पिन कोड	136132	Owner's GST / जीएसटी नंबर	06AAUFS8741E1ZQ
Type of Wood Based Industry / एकड़ आधारित उद्योग का प्रकार	Plywood Industry	Category / श्रेणी	
Whether unit is running/ युनिट चल रही है या नहीं	No	Affidavit (If No GST) / शपथ पत्र (यदि कोई जीएसटी नहीं)	

Unit/License Information

Nature of Ownership / स्वामित्व की प्रकृति	Partnership Firm	Name of the unit / इकाई का नाम	M/S SURYODAYA WOOD PRODUCTS Yamuna Nagar
Line 1 / पंक्ति 1*	DAMLA YNR	Unit District / इकाई जिला	
Unit Village/City / इकाई गांव / शहर	YNR	Latitude / अक्षांश*	30 09 43.70
Longitude / देशांतर*	77 20 90.20	Unit Pin Code / इकाई पिन कोड	135001
Boundary East / पूर्व की सीमा		Boundary North / उत्तर की सीमा	
Boundary South / दक्षिण की सीमा		Boundary West / पश्चिम की सीमा	
License Information / लाइसेंस की जानकारी License Number / लाइसेंस संख्या	581/F.NO. 218/WBI/2007/YFD/G- 4953-PA	License Year / लाइसेंस वर्ष	2007
Date of Expiry of License / लाइसेंस की समाप्ति की तारीख	31/03/2022 00:00:00	Date of Issue of License / लाइसेंस जारी करने की तारीख	04/12/2018 00:00:00
		Forest Offences, if any, against owner or his family member / कानून तोड़ने, यदि कोई हो, आर्थिक या उसके परिवार के सदस्य के खिलाफ	No

Upload complete License document /
पूर्ण लाइसेंस दस्तावेज़ अपलोड करें[Click here to Preview](#)

Machinery Detail

For Suryodaya Wood Products
Sushil Kumar
Partner

Circular Band Saw	
Size (Inchs)	No. of Machines
42	4

Peeler	
Size (Inchs)	No. of Machines
48	1

Press		
Size (Inchs)	No. of Daylights	No. of Machines
8x4	10	2

Payment Detail			
Payment Information	HRYWBIPLYN104832	Amount	5000
Transaction Id	100713587	Status	Renewal of License Successful
Payment Date	24/03/2023 10:49:28	Final Status	

For Emayonaya Wood Products
Sushil Kumar
Partner

Compliance of the conditions of Consent to Operate issued to M/s Suryodaya Wood Products, Village and Post Office Damla, Yamuna Nagar for the period from 01.04.2023 to 31.03.2028 vide no. HSPCB / Consent/ : 313127023YAMCTO31325965 Dated: 09/01/2023.

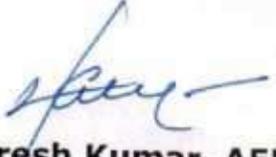
Sr. No.	Conditions	Compliance Status
1.	The applicants shall maintain good housekeeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.	Complying
2.	The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.	The action against the unit will be taken by this office, if found violating.
3.	The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.	CTO valid upto 31.03.2028
4.	Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.	Complying
5.	If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply	Complying

	with the conditions so varied.	
6.	The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.	Complying
7.	The industry shall comply noise pollution (Regulation and control) Rules, 2000.	Complying
8.	The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.	Complying
9.	The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.	Complying
10.	The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.	Complying
11.	The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The	The direction is being complied if required.



	consent to operate is subject to review by the Board at any time.	
12.	Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.	Complying
13.	The industry shall pay the balance fee, in case it is found due from the industry at any time later on.	No fees balance
14.	If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.	The action against the unit will be taken by this office, if found violating.
15.	If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.	Unit is operational.
16.	The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.	Complying
	Specific Conditions :	Compliance Status
1.	That the unit will run and maintain the APCM.	Complying
2.	That the unit will not made any expansion without prior permission of the Board.	Complying
3.	That the unit will apply for renewal of CTO before 90 days from expiry of this CTO.	CTO valid upto 31.03.2028
4.	That the unit will not discharge any effluent outside its premise without prior approval of Board or without Permission from MC/PHED or Concerned Deptt.	Complying
5.	That the CTO so granted would be revoked without any prior Notice if Unit fails to comply with any of the conditions of CTO.	The action against the unit will be taken by this office, if found violating.
6.	That the Environmental compensation would be imposed as per policy of Board for Violation of CTO and Air/Water/EP Act conditions for environmental damage.	The action against the unit will be taken by this office, if found violating.

7.	That the unit will use only legal fuel as prescribed by the Board vide No 4023-4076 dated 12.12.2018.	Complying
8.	That the unit will manage/ dispose of the flyash properly.	Complying
9.	That the unit will maintain the parameters within permissible Standards as per EP Act, 1986.	Complying
10.	That the unit will abide by the directions of CPCB/HSPCB/MOEF&CC and any other competent authority time to time.	Complying
11.	That the unit will abide the directions/ orders of Hon'ble Supreme court /High Court/NGT/SEC any other court.	Complying
12.	That concealing factual data or submission of false/ fabricated data and failure to comply with any of the condition mentioned above may result in withdrawal of this CTE and attract action under the provisions of Water Act, 1974 and Air Act, 1981 and violation of any law of land.	The action against the unit will be taken by this office, if found violating.


Naresh Kumar, AEE
HSPCB, Yamuna Nagar



HARYANA STATE POLLUTION CONTROL BOARD

SCO-131 Sector-17, HUDA Jagadhari Ph.01732-200137 Email:- hspcbroyr@gmail.com

E-mail: hspcb@hry.nic.in



No. HSPCB/Consent/ : 313127021YAMCTO11992169

Dated:04/06/2021

To.

M/s :Aggarwal Plywood Industries
Village Kunjal Damla Yamuna Nagar

Subject: Grant of consent to operate to M/s Aggarwal Plywood Industries .

Please refer to your application no. 11992169 received on dated 2021-04-30 in regional office Yamuna Nagar. With reference to your above application for consent to operate, M/s Aggarwal Plywood Industries is here by granted consent as per following specification/Terms and conditions.

Consent Under	BOTH
Period of consent	03/06/2021 - 31/03/2026
Industry Type	Ply wood manufacturing(including Veneer and laminate) using the fuel such as wood or coal or any other authorized fuel with or without resin plant.
Category	ORANGE
Investment(In Lakh)	555.42841
Total Land Area(Sq. meter)	9863.68
Total Builtup Area(Sq. meter)	3252.78
Quantity of effluent	
1. Trade	0.0 KL/Day
2. Domestic	0.5 KL/Day
Number of outlets	1.0
Mode of discharge	
1. Domestic	septic tank
2. Trade	
Domestic Effluent Parameters	
1. NA	
Trade Effluent Parameters	
1. NA	
Number of stacks	2
Height of stack	
1. attached to boiler	32 M
2. attached to boiler	32 M
Emission parameters	
1. SPM	800 mg/m ³

Product Details	
1. Plywood (Sqr Mtr)	4000
Capacity of boiler	
1. boiler 6 ton	6 Ton/hr
2. boiler 8 ton	8 Ton/hr
Type of Furnace	
1. NA	
Type of Fuel	
1. Wood	2 Ton/day
Raw Material Details	
Formaldehyde	4 Metric Tonnes/Day
Face	8000 Sqr/mtr
Timber	60 Metric Tonnes/Day

**Nirmal
Kumar**
Regional Officer, Yamuna Nagar

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Nirmal Kumar
Date: 2021.06.04
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Haryana State Pollution Control Board.

Terms and conditions

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.
9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.

10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.

11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.

12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.

13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.

14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.

15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.

16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.

HARYANA STATE

Specific Conditions :

1 Unit will submit latest AR within 3 months of start of operation.

2 Unit will apply 90 days before the Expiry of CTO.

3 Unit will not discharge any effluent outside its premise without prior approval of Board or Without Permission from MC/PHED or Concerned Dept.

4 CTO so granted would be revoked without any prior Notice if Unit fails to comply with any of the conditions of CTO.

5 Environmental compensation would be imposed as per policy of Board for Violation of CTO and Air/Water/EP Act conditions for environmental damage.

6. The CTO is granted under Water Act 1974/ Air Act 1981 and if any violation reported against the unit at any stage, the closure action as per provisions of section 33 A of Water Act 1974 or 31 A of Air Act 1981 or under other relevant sections will be taken against the unit apart from prosecution against the unit and its partners/ proprietor/ stake holders /responsible person and unit will also be liable to pay the Environmental Compensation for the damage caused to the Environment because the act of omission and commission by the unit.

Nirmal Kumar

Regional Officer, Yamuna Nagar

Haryana State Pollution Control Board.

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FOREST DEPARTMENT, HARYANA

Form-II (See Rule-5)

LICENSE



No. YN/PLY/PTF/2017/H117

Date. 16.05.2022

P.No. 706

License to *establish/ renew/ expand or operate Wood-based industry

License is hereby granted/renewed* to Shri/ Smt/ Kumari **KHEM CHAND** Son/ Daughter/ Wife of **PRAKASH CHAND** resident of **HOUSE NO.1066,SECTOR-17,HUDA,JAGADHARI,Yamuna Nagar,135003** (hereinafter called "licensee") to *establish / renew/ expand/ operate Wood-based industry under the category **Plywood Industry** located at **M/s Aggarwal Plywood Industries, Kunjal Road,Damla, YAMUNANAGAR,Yamuna Nagar, 135001** subject to the provisions contained in the Indian Forest Act, 1927 (16 of 1927), as amended from time to time and the rules made thereunder and subject to the provisions of Wood Based Industries (Establishment & Regulation) Guidelines, 2016. The licensee is authorized to use and operate the following machinery in the premises of above mentioned category of WBI unit in the district mentioned above.

Detail of Machinery

Vertical Band Saw	
Size (Inches)	No. of Machines
48	2

Peeler	
Size (Inches)	No. of Machines
48	1

Chipper	
Size (Inches)	No. of Machines
Nil	Nil

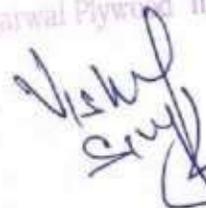
Horizontal Band Saw	
Size (Inches)	No. of Machines
Nil	Nil

Press		
Size (Inches)	No. of Daylights	No. of Machines
10.5*5.5	12	1

Slicer	
Size (Inches)	No. of Machines
Nil	Nil

*strike whichever not applicable

For Aggarwal Plywood Industries


 Partner





Application No. HRYWBIPLYN100333

Van Bhawan
C-18, Sector 6, Panchkula
Haryana



Dated 01-March-2022

Personal Information

Name of the Licensee/Registrant / सहसंस्थापनी व पंजीकरण करने वाले का नाम	Khem Chand Singla	Applicant Photo / आवेदन फोटो	
Gender / लिंग	Male	Marital Status / वैवाहिक स्थिति	
Spouse Name / जीवनसाथी का नाम		Owner's Aadhaar No. / अंतरा नं.	550520130086
Owner's Mobile No./ मोबाइल नं.	9896174173	Owner's Email Id (if any) / ईमेल आईडी (यदि कोई हो)	khemchand@aggarwal.com
Father's name / पिता का नाम	Parkesh Chand Singla	Address Line 1 / रॉड 1	# C-12 Civil Line
Village/City of the Licensee/Registrant / सहसंस्थापनी व पंजीकरण करने वाले का गांव / शहर	Bathinda	District of the Licensee/Registrant / सहसंस्थापनी व पंजीकरण करने वाले का जिला	Yamuna Nagar
		Pin Code of the Licensee/Registrant / सहसंस्थापनी व पंजीकरण करने वाले का पिन कोड	151005
Type of Wood Based Industry / लकड़ी आधारित उद्योग का प्रकार	Plywood Industry	Owner's GST / जीएसटी अंक	06AATFA9608B1ZF
Whether unit is running/ युनिट चला रही है या नहीं	Yes	Category / प्रकार	1
		Affidavit (if No GST) / प्रमाण पत्र (यदि कोई जीएसटी नहीं)	

Unit/License Information

Nature of Ownership / स्वामित्व की प्रकृति	Partnership Firm	Name of the unit / प्रकार का नाम	Aggarwal Plywood Industries
Line 1 / रॉड 1*	Kunjat Road Vill. Dania	Unit District / प्रकार जिला	Yamuna Nagar
Latitude / अक्षांश*	30 05 42.02	Unit Village/City / प्रकार गांव / शहर	YNR
Unit Pin Code / प्रकार पिन कोड	135001	Longitude / देशांतर*	77 11 28.35
Boundary North / उत्तर की सीमा		Boundary East / पूर्व की सीमा	
Boundary West / पश्चिम की सीमा		Boundary South / दक्षिण की सीमा	
License Information / लाइसेंस जानकारी License Number / सहायता अंक	96/21/103/1375/370/821	Year of Issue / सहसंस्थापनी वर्ष	2021
Date of Issue of License / सहसंस्थापनी जारी करने की तारीख	25/10/2021 00:00:00	Date of Expiry of License / सहसंस्थापनी की समाप्ति की तारीख	31/03/2022 00:00:00
Forest Offences, if any, against owner or his family member / जंगल अपराध, यदि कोई हो, आपके या उसके परिवार के सदस्य के विरुद्ध	Yes	Upload complete License document / पूर्ण सहसंस्थापनी दस्तावेज़ अपलोड करें	

Machinery Detail

For Aggarwal Plywood Industries
Vishal Singh Partner

Vertical Band Saw

Size (Inchs)	No. of Machines
42	1

Planer

Size (Inchs)	No. of Machines
48	1
48	1
36	1

Press

Size (Inchs)	No. of Daylights	No. of Machines
8x4	20	1
8x4	12	1

Chipper

Size (Inchs)	No. of Machines
1	1

Payment Detail

Payment Information

Transaction Id

Payment Date

Amount

Status

Final Status

For Aggarwal Plywood Industries

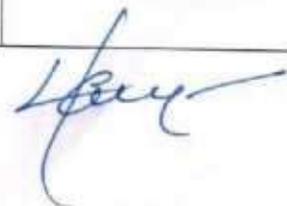
Vishal Singh
Partner

Compliance of the conditions of Consent to Operate issued to M/s Aggarwal Plywood Industries, Village Kunjal Damla, Yamuna Nagar for the period from 03.06.2021 to 31.03.2026 vide no. HSPCB / Consent/ : 313127021YAMCTO11992169 Dated: 04/06/2021.

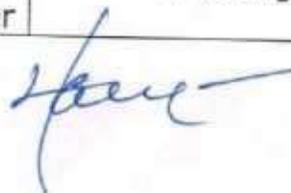
Sr. No.	Conditions	Compliance Status
1.	The applicants shall maintain good housekeeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.	Complying
2.	The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.	The action against the unit will be taken by this office, if found violating.
3.	The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.	CTO valid upto 31.03.2026
4.	Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.	Complying
5.	If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply	Complying



	with the conditions so varied.	
6.	The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.	Complying
7.	The industry shall comply noise pollution (Regulation and control) Rules, 2000.	Complying
8.	The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.	Complying
9.	The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.	Complying
10.	The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.	Complying
11.	The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The	The direction is being complied if required.



	consent to operate is subject to review by the Board at any time.	
12.	Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.	Complying
13.	The industry shall pay the balance fee, in case it is found due from the industry at any time later on.	No fees balance
14.	If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.	The action against the unit will be taken by this office, if found violating.
15.	If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.	Unit is operational.
16.	The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.	Complying
	Specific Conditions :	Compliance Status
1.	Unit will submit latest AR within 3 months of start of operation.	Complying
2.	Unit will apply 90 days before the Expiry of CTO.	CTO valid upto 31.03.2026
3.	Unit will not discharge any effluent outside its premise without prior approval of Board or Without Permission from MC/PHED or Concerned Deptt.	Complying
4.	CTO so granted would be revoked without any prior Notice if Unit fails to comply with any of the conditions of CTO.	The action against the unit will be taken by this office, if found violating.
5.	Environmental compensation would be imposed as per policy of Board for Violation of CTO and Air/Water/EP Act conditions for environmental damage.	The action against the unit will be taken by this office, if found violating.
6.	The CTO is granted under Water Act 1974/ Air Act 1981 and if any violation reported against the unit at any stage, the closure action as per provisions of section 33 A of Water	The action against the unit will be taken by this office, if found violating.



<p>Act 1974 or 31 A of Air Act 1981 or under other relevant sections will be taken against the unit apart from prosecution against the unit and its partners/ proprietor/ stake holders /responsible person and unit will also be liable to pay the Environmental Compensation for the damage caused to the Environment because the act of omission and commission by the unit.</p>	
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**Naresh Kumar, AEE
HSPCB, Yamuna Nagar**



HARYANA STATE POLLUTION CONTROL BOARD

SCO-131 Sector-17, HUDA Jagadhari Ph.01732-200137 Email:- hspcbroyr@gmail.com

E-mail: hspcb@hry.nic.in



No. HSPCB/Consent/ : 313127020YAMCTO8177593

Dated:23/10/2020

To.

M/s :Jagdamba Dwellings Pvt. Ltd.
Village Hafizpur, Delhi Road, Damla, Yamuna Nagar

Subject: Grant of consent to operate to M/s Jagdamba Dwellings Pvt. Ltd..

Please refer to your application no. 8177593 received on dated 2020-09-28 in regional office Yamuna Nagar. With reference to your above application for consent to operate, M/s Jagdamba Dwellings Pvt. Ltd. is here by granted consent as per following specification/Terms and conditions.

Consent Under	BOTH
Period of consent	23/10/2020 - 31/03/2025
Industry Type	Ply wood manufacturing(including Veneer and laminate) using the fuel such as wood or coal or any other authorized fuel with or without resin plant.
Category	ORANGE
Investment(In Lakh)	170.5
Total Land Area(Sq. meter)	12142.0
Total Builtup Area(Sq. meter)	4047.0
Quantity of effluent	
1. Trade	0.0 KL/Day
2. Domestic	0.5 KL/Day
Number of outlets	1.0
Mode of discharge	
1. Domestic	Septic Tank
2. Trade	
Domestic Effluent Parameters	
1. NA	
Trade Effluent Parameters	
1. NA	
Number of stacks	1
Height of stack	
1. Stack attached to TFH Boiler	32 m
Emission parameters	
1. SPM	150 mg/m ³
Product Details	

1. Plywood	3000 Metric Tonnes/day
Capacity of boiler	
1. TFH 30 Lac KCal	3000000 Kcalores/hr
2. Glue kettle	Ton/hr
Type of Furnace	
1. NA	
Type of Fuel	
1. Wood	4 Ton/day
Raw Material Details	
formaldehyde	900 Metric Tonnes/Day
Face	3000 Sqr/mtr
Timber	36 Metric Tonnes/Day

Nirmal
Kumar
Regional Officer, Yamuna Nagar

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Nirmal Kumar
Date: 2020.10.23
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Haryana State Pollution Control Board.

Terms and conditions

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.
9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.
10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of

change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.

11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.

12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.

13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.

14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.

15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.

16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.

Specific Conditions :

1 Unit will submit latest AR within 3 months of start of operation.

2 Unit will apply 90 days before the Expiry of CTO.

3 Unit will not discharge any effluent outside its premise without prior approval of Board or Without Permission from MC/PHED or Concerned Dept.

4 CTO so granted would be revoked without any prior Notice if Unit fails to comply with any of the conditions of CTO.

5 Environmental compensation would be imposed as per policy of Board for Violation of CTO and Air/Water/EP Act conditions for environmental damage.

6 The CTO is granted under Water Act 1974/ Air Act 1981 and if any violation reported against the unit at any stage, the closure action as per provisions of section 33 A of Water Act 1974 or 31 A of Air Act 1981 or under other relevant sections will be taken against the unit apart from prosecution against the unit and its partners/ proprietor/ stake holders /responsible person and unit will also be liable to pay the Environmental Compensation for the damage caused to the Environment because the act of omission and commission by the unit.

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Kumar
Date: 2020.10.23 17:38:34
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Nirmal Kumar
Regional Officer, Yamuna Nagar
Haryana State Pollution Control Board.



FOREST DEPARTMENT, HARYANA

Form-II (See Rule-5)

LICENSE



No. YN/PLY/PVT/2017/0988

F.No. 503

Date: 20/05/2022

License to *establish/ renew/ expand or operate Wood-based industry

License is hereby granted/renewed* to Shri/ Smt/ Kumari **SAPNA GUPTA** Son/ Daughter/ Wife of **JAI PARKASH GARG** resident of **1129, SECTOR-17, HUDA, JAGADHRI, Yamuna Nagar, 135001** (hereinafter called "licensee") to *establish / renew/ expand/ operate Wood-based industry under the category **Plywood Industry** located at **M/s Jagdamba Dwellings Pvt Ltd, Village Hafizpur, Delhi Road, Damla, YAMUNA NAGAR, Yamuna Nagar, 135001** subject to the provisions contained in the Indian Forest Act, 1927 (16 of 1927), as amended from time to time and the rules made thereunder and subject to the provisions of Wood Based Industries (Establishment & Regulation) Guidelines, 2016. The licensee is authorized to use and operate the following machinery in the premises of above mentioned category of WBI unit in the district mentioned above.

Detail of Machinery

Vertical Band Saw	
Size (Inches)	No. of Machines
42	4

Horizontal Band Saw	
Size (Inches)	No. of Machines
Nil	Nil

Peeler	
Size (Inches)	No. of Machines
48	1

Press		
Size (Inches)	No. of Daylights	No. of Machines
8x4	15	2

Chipper	
Size (Inches)	No. of Machines
5 Ton	1

Slicer	
Size (Inches)	No. of Machines
Nil	Nil

*strike whichever not applicable



The said license is *granted /renewed to the licensee on the following conditions.

Conditions

1. The licensee shall *establish /renew/ expand/ operate the Wood-based industry under the category **Plywood Industry** in District **Yamuna Nagar , Haryana**
2. The licensee shall not alter the location of the Wood-based industry without obtaining prior permission in writing of the Divisional Forest Officer concerned.
3. This license has been granted to *establish/renew/ expand/operate the Wood-based industry in district **Yamuna Nagar , Haryana** . At present the location of the wood based industrial unit for which the license has been granted has not been indicated in the license document. **Once the licensee finalizes the location of the wood based industrial unit for which this license has been granted, the licensee shall immediately intimate the Jurisdictional Issuing Authority about the location of the said WBI unit. Upon such intimation from the licensee, the Jurisdictional Issuing Authority shall immediately carry out amendment in the license document mentioning complete location of the WBI unit.**
4. The licensee shall maintain such register and records and submit such returns as may be directed, in writing, by the Divisional Forest Officer (DFO) and when required produce them for inspection by the DFO.
5. The licensee shall ensure that-
 - a. The site of the sawmill including the depot/yard for storage of round timber, sawn timber and waste wood is properly fenced/boundary wall erected with proper gates;
 - b. all the round timber, sawn timber and wood waste is properly stocked according to the instruction that may be issued from time to time by the Divisional Forest Officer;
 - c. the premises of the Wood-based unit shall be open to inspection at all times by the DFO;
 - d. the license shall be transferable on the terms & conditions as may be specified by the SLC, WBI, HARYANA from time to time and wherein it is transferred, the transferor shall, forthwith inform the Divisional Forest Officer concerned of such transfer and the transferee shall hold the license
6. It would be the personal responsibility of the licensee to obtain all necessary statutory permission/ clearance from the concerned department/ agencies/ authorities

Note: If the unit is found to have installed/operate any machine for which the license is not issued to the unit, permission given by the SLC, WBI, HARYANA in respect of such unit will be deemed to have been withdrawn/cancelled.

*strike whichever not applicable



Date: 20/05/2022

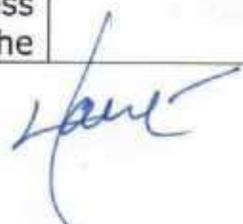
Place: Yamunanagar

Plaw 6
20/05/22
Signature of the Divisional Forest Officer
Dy. Conservator of Forests
Yamunanagar Forest Division, (Seal)
Yamunanagar

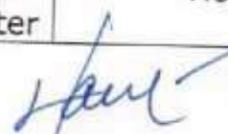
Compliance of the conditions of Consent to Operate issued to M/s Jagdamba Dwellings Pvt. Ltd. Village Hafizpur, Delhi Road, Damla, Yamuna Nagar for the period from 23.10.2020 to 31.03.2025 vide no. HSPCB / Consent/ : 313127020YAMCTO8177593 Dated: 23/10/2020.

Sr. No.	Conditions	Compliance Status
1.	The applicants shall maintain good housekeeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.	Complying
2.	The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.	The action against the unit will be taken by this office, if found violating.
3.	The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.	CTO valid upto 31.03.2025
4.	Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.	Complying
5.	If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply	Complying

	with the conditions so varied.	
6.	The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.	Complying
7.	The industry shall comply noise pollution (Regulation and control) Rules, 2000.	Complying
8.	The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.	Complying
9.	The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.	Complying
10.	The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.	Complying
11.	The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The	The direction is being complied if required.



	consent to operate is subject to review by the Board at any time.	
12.	Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.	Complying
13.	The industry shall pay the balance fee, in case it is found due from the industry at any time later on.	No fees balance
14.	If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.	The action against the unit will be taken by this office, if found violating.
15.	If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.	Unit is operational.
16.	The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.	Complying
	Specific Conditions :	Compliance Status
1.	Unit will submit latest AR within 3 months of start of operation.	Complying
2.	Unit will apply 90 days before the Expiry of CTO.	CTO valid upto 31.03.2025
3.	Unit will not discharge any effluent outside its premise without prior approval of Board or Without Permission from MC/PHED or Concerned Deptt.	Complying
4.	CTO so granted would be revoked without any prior Notice if Unit fails to comply with any of the conditions of CTO.	The action against the unit will be taken by this office, if found violating.
5.	Environmental compensation would be imposed as per policy of Board for Violation of CTO and Air/Water/EP Act conditions for environmental damage.	The action against the unit will be taken by this office, if found violating.
6.	The CTO is granted under Water Act 1974/ Air Act 1981 and if any violation reported against the unit at any stage, the closure action as per provisions of section 33 A of Water	The action against the unit will be taken by this office, if found violating.



<p>Act 1974 or 31 A of Air Act 1981 or under other relevant sections will be taken against the unit apart from prosecution against the unit and its partners/ proprietor/ stake holders /responsible person and unit will also be liable to pay the Environmental Compensation for the damage caused to the Environment because the act of omission and commission by the unit.</p>	
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**Naresh Kumar, AEE
HSPCB, Yamuna Nagar**



HARYANA STATE POLLUTION CONTROL BOARD

SCO-131 Sector-17, HUDA Jagadhari Ph.01732-200137 Email:- hspcbroyr@gmail.com

E-mail: hspcb@hry.nic.in



No. HSPCB/Consent/ : 313127020YAMCTO8198744

Dated:29/10/2020

To.

M/s :Krishna Panels

Khasra No 17//14/2, 15/1, 15/2, 16, 17, 18, 19, 20, Khewat No 103/153, Vakya Mouja Kunjal Janttan, Sub Tehsil Radaur, Teh Jagdhri

Subject: Grant of consent to operate to M/s Krishna Panels.

Please refer to your application no. 8198744 received on dated 2020-10-05 in regional office Yamuna Nagar. With reference to your above application for consent to operate, M/s Krishna Panels is here by granted consent as per following specification/Terms and conditions.

Consent Under	BOTH
Period of consent	28/10/2020 - 31/03/2030
Industry Type	Ply wood manufacturing(including Veneer and laminate) using the fuel such as wood or coal or any other authorized fuel with or without resin plant.
Category	ORANGE
Investment(In Lakh)	1203.0
Total Land Area(Sq. meter)	0.0
Total Builtup Area(Sq. meter)	0.0
Quantity of effluent	
1. Trade	0.0 KL/Day
2. Domestic	0.5 KL/Day
Number of outlets	1.0
Mode of discharge	
1. Domestic	Septic tank
2. Trade	
Domestic Effluent Parameters	
1. BOD	30 mg/l
2. COD	250 mg/l
3. TSS	100 mg/l
Trade Effluent Parameters	
1. NA	
Number of stacks	1
Height of stack	
1. Stack attached to Boiler	32 m
Emission parameters	

1. SPM	600 mg/m ³
Product Details	
1. Plywood/Plyboard	5000
Capacity of boiler	
1. Boiler 14 tonne	14 Ton/hr
Type of Furnace	
1. NA	
Type of Fuel	
1. Wood	2 Ton/day
Raw Material Details	
Face/Core/Veneer	8000 Sqr/mtr
Timber	50 Metric Tonnes/Day
Glue	5 Metric Tonnes/Day

**Nirmal
Kumar**

Digitally signed by
Nirmal Kumar
Date: 2020.10.29
12:20:14 +05'30'
Regional Officer, Yamuna Nagar
Haryana State Pollution Control Board.

Terms and conditions

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.
9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.

10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.

11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.

12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.

13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.

14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.

15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.

16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.

HARYANA STATE

Specific Conditions :

1 Unit will submit latest AR within 3 months of start of operation.

2 Unit will apply 90 days before the Expiry of CTO.

3 Unit will not discharge any effluent outside its premise without prior approval of Board or Without Permission from MC/PHED or Concerned Dept.

4 Unit is liable to be prosecuted for past violations if found at any stage. Grant of this CTO doesn't Provide any kind of immunity to unit w.r.t any action taken by board.

5 Unit is liable to pay balance fee if found at any stage.

6 The CTO is granted under Water Act 1974/ Air Act 1981 and if any violation reported against the unit at any stage, the closure action as per provisions of section 33 A of Water Act 1974 or 31 A of Air Act 1981 or under other relevant sections will be taken against the unit apart from prosecution against the unit and its partners/ proprietor/ stake holders /responsible person and unit will also be liable to pay the Environmental Compensation for the damage caused to the Environment because the act of omission and commission by the unit.

Digitally signed by Nirmal
Kumar
Date: 2020.10.29 12:20:28
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Nirmal Kumar
Regional Officer, Yamuna Nagar
Haryana State Pollution Control Board.



FOREST DEPARTMENT

LICENSE FOR WOOD BASED INDUSTRIES

License Number : YN/PLY/PTF/2017/0854

Provisional License Number YN/PLY/PTF/2017/0854 dated 06-May-2022 is hereby renewed and confirmed in favour of Smt. **MANISHA AGARWAL** daughter of Shri. **RAJ KUMAR KHEMKA** resident of **1845 SECTOR-17 HUDA JAGADHRI Yamuna Nagar 135001** under the provisions of Haryana Wood Based Industries (Establishment and Regulation) Rules, 2022 as per following details and subject to conditions given on the reverse of the Form. Henceforth, the new License Number will be YN/PLY/PTF/2017/0854

1	Name of the Licensee	MANISHA AGARWAL																	
2	Father's Name	RAJ KUMAR KHEMKA																	
3	Address of the Licensee	1845 SECTOR-17 HUDA JAGADHRI Yamuna Nagar 135001																	
4	Nature of Ownership	Partnership Firm																	
5	Name of the unit	M/s Krishna Panels																	
6	Category of the unit	Plywood Industry																	
7	Location of the Unit with latitude/longitude	30°05'50.59" 77°11'23.23"																	
8	Postal address of the unit	Village Kunjal Jatan Teshil Jagadhri YAMUNA NAGAR Yamuna Nagar 135001																	
9	Details of machinery	<table border="1"> <thead> <tr> <th>Machinery</th> <th>Size</th> <th>Number</th> </tr> </thead> <tbody> <tr> <td>VBS</td> <td>42</td> <td>4</td> </tr> <tr> <td>Peeler</td> <td>48</td> <td>1</td> </tr> <tr> <td>Press</td> <td>8x4 x 15</td> <td>2</td> </tr> <tr> <td>Chipper</td> <td>5 TON</td> <td>1</td> </tr> </tbody> </table>			Machinery	Size	Number	VBS	42	4	Peeler	48	1	Press	8x4 x 15	2	Chipper	5 TON	1
Machinery	Size	Number																	
VBS	42	4																	
Peeler	48	1																	
Press	8x4 x 15	2																	
Chipper	5 TON	1																	
10	Amount of License fee paid	Rupees <u>5000</u> vide Receipt No. <u>97544300</u> dated <u>24/12/2022 15:09:59</u>																	
11	Validity of License	<table border="1"> <thead> <tr> <th>From</th> <th>To</th> </tr> </thead> <tbody> <tr> <td>01-April-2022</td> <td>31-March-2027</td> </tr> </tbody> </table>			From	To	01-April-2022	31-March-2027											
From	To																		
01-April-2022	31-March-2027																		
12	Particulars of Licensing Authority	Divisional Forest Officer, Yamuna Nagar																	

Date : 24/1/23Place : YNR

Now
Divisional Forest Officer (T)
Yamuna Nagar Forest Division
Yamuna Nagar (Haryana)

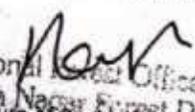
Conditions:

1. The Registration shall be valid for a period of five(5) years from 1 April 2022 to 31 March 2027 and may be renewed as prescribed under the rules.
2. The Registrant shall not alter the location of the Wood-based Industry without obtaining prior permission in writing of the Divisional Forest Officer concerned.
3. The Wood Based Industrial Unit shall be subjected to inspection at any time by any authorized Forest Officer.
4. The Wood Based Industrial Unit shall keep and maintain registers, documents and accounts in the form as required under these rules.
5. The Wood Based Industrial Unit registered for a particular category shall not be converted into any other category without obtaining a fresh Registration.
6. The capacity of the Wood Based Industrial Unit shall not be enhanced or any new machinery other than those mentioned in the Registration shall not be installed without the prior approval of the State Level Committee.
7. The location or building of the Wood Based Industrial Unit mentioned in the Registration shall not be shifted without the prior approval of the State Level Committee.
8. The name of the Wood Based Industrial Unit mentioned in the Registration shall not be changed without the approval/permission of the State Level Committee.
9. The Registration or ownership of the Wood Based Industrial Unit mentioned in the Registration shall not be transferred without the prior permission of the State Level Committee.
10. The premises of the Wood Based Industries including the yard for storage shall be enclosed within a fence fitted with proper gates.
11. All the round timber, sawn timber and wastage shall be properly stacked for facilitating stock taking and inspection of supervisory Forest staff.
12. It shall be the personal responsibility of the Registrant to obtain all necessary statutory permission/clearance from the concerned department/agencies/authorities

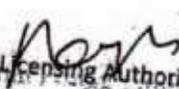
Note: If the unit is found to have installed/operate any machine for which the Registration is not issued to the unit, permission given by the State Level Committee, Wood Based Industries, Haryana in respect of such unit shall be deemed to have been withdrawn/cancelled.

Date: 24/1/23

Place: VNR


 Divisional Forest Officer (T)
 Yamuna Nagar Forest Division
 Yamuna Nagar (Haryana)
 Signature of Registering Authority with Seal

This renewal is subject to the condition that in case, if any discrepancy is noticed in relation to the information/particulars provided by you to this office or any error in scrutinizing the provided information/particulars which renders you ineligible for the license, as per the applicable rules and provisions, at any time after issuance of license, the license is liable to be cancelled.

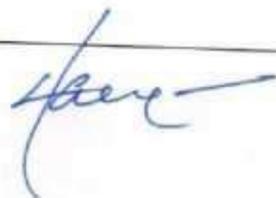

 Signature of Licensing Authority with Seal
 Yamuna Nagar Forest Division
 Yamuna Nagar (Haryana)

Compliance of the conditions of Consent to Operate issued to M/s Krishna Panels, Village Kunjal Janttan, Tehsil Radaur, Yamuna Nagar for the period from 28.10.2020 to 31.03.2030 vide no. HSPCB / Consent/ : 313127020YAMCTO8198744 Dated: 29/10/2020.

Sr. No.	Conditions	Compliance Status
1.	The applicants shall maintain good housekeeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.	Complying
2.	The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.	The action against the unit will be taken by this office, if found violating.
3.	The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.	CTO valid upto 31.03.2030
4.	Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.	Complying
5.	If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply	Complying



	with the conditions so varied.	
6.	The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.	Complying
7.	The industry shall comply noise pollution (Regulation and control) Rules, 2000.	Complying
8.	The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.	Complying
9.	The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.	Complying
10.	The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.	Complying
11.	The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The	The direction is being complied if required.



	consent to operate is subject to review by the Board at any time.	
12.	Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.	Complying
13.	The industry shall pay the balance fee, in case it is found due from the industry at any time later on.	Complying
14.	If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.	The action against the unit will be taken by this office, if found violating.
15.	If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.	Unit is operational.
16.	The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.	Complying
	Specific Conditions :	Compliance Status
1.	Unit will submit latest AR within 3 months of start of operation.	Complying
2.	Unit will apply 90 days before the Expiry of CTO.	CTO valid upto 31.03.2030
3.	Unit will not discharge any effluent outside its premise without prior approval of Board or Without Permission from MC/PHED or Concerned Deptt.	Complying
4.	Unit is liable to be prosecuted for past violations if found at any stage. Grant of this CTO doesn't Provide any kind of immunity to unit w.r.t any action taken by board.	The action against the unit will be taken by this office, if found violating.
5.	Unit is liable to pay balance fee if found at any stage.	Complying
6.	The CTO is granted under Water Act 1974/ Air Act 1981 and if any violation reported against the unit at any stage, the closure action as per provisions of section 33 A of Water Act 1974 or 31 A of Air Act 1981 or under other relevant sections will be	The action against the unit will be taken by this office, if found violating.



taken against the unit apart from prosecution against the unit and its partners/ proprietor/ stake holders /responsible person and unit will also be liable to pay the Environmental Compensation for the damage caused to the Environment because the act of omission and commission by the unit.	
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Naresh Kumar, AEE
HSPCB, Yamuna Nagar



HARYANA STATE POLLUTION CONTROL BOARD

SCO-131 Sector-17, HUDA Jagadhari Ph.01732-200137 Email:- hspcbroyr@gmail.com

E-mail: hspcb@hry.nic.in



No. HSPCB/Consent/ : 313127023YAMCTO33104160

Dated:15/03/2023

To.

M/s :Best Panel Industries

Village Hafizpur Tehsil Mustafabad Distt Yamuna Nagar

Subject: Grant of consent to operate to M/s Best Panel Industries.

Please refer to your application no. 33104160 received on dated 2023-01-30 in regional office Yamuna Nagar. With reference to your above application for consent to operate, M/s Best Panel Industries is here by granted consent as per following specification/Terms and conditions.

Consent Under	BOTH
Period of consent	01/04/2023 - 31/03/2028
Industry Type	Ply wood manufacturing(including Veneer and laminate) using the fuel such as wood or coal or any other authorized fuel with or without resin plant.
Category	ORANGE
Investment(In Lakh)	239.0
Total Land Area(Sq. meter)	12140.0
Total Builtup Area(Sq. meter)	4000.0
Quantity of effluent	
1. Trade	0.0 KL/Day
2. Domestic	0.5 KL/Day
Number of outlets	1.0
Mode of discharge	
1. Domestic	septic tank
2. Trade	0
Domestic Effluent Parameters	
1. NA	
Trade Effluent Parameters	
1. NA	
Number of stacks	1
Height of stack	
1. stack	32 mtr.
Emission parameters	
1. SPM	150 mg/m ³
Product Details	

1. Plyboards (sqr/mtr.)	5000
Capacity of boiler	
1. TFH 30 Lac/Kcal	3000000 Kcalores/hr
Type of Furnace	
1. NA	
Type of Fuel	
1. Wood	5 Ton/day
Raw Material Details	
Core/Face/Veneer	5000 Sqr/mtr
Timber	50 Metric Tonnes/Day
Glue	400 Kg/Day

Regionally Digitally signed
 Haryana State Pollution Control Board.
 Date: 2023.03.14
 13:31:12 +05'30'

Terms and conditions

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.
9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.
10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh

consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.

11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.

12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.

13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.

14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.

15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.

16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.

Specific Conditions :

1. That the unit will run and maintain the APCM.
2. That the unit will not made any expansion without prior permission of the Board.
3. That the unit will apply for renewal of CTO before 90 days from expiry of this CTO.
4. That the unit will not discharge any effluent outside its premise without prior approval of Board or without Permission from MC/PHED or Concerned Dept.
5. That the CTO so granted would be revoked without any prior Notice if Unit fails to comply with any of the conditions of CTO.
6. That the Environmental compensation would be imposed as per policy of Board for Violation of CTO and Air/Water/EP Act conditions for environmental damage
7. That the unit will use only legal fuel as prescribed by the Board.
8. That the unit will manage/ dispose of the flyash properly.
9. That the unit will maintain the parameters within permissible Standards as per EP Act, 1986.
10. That the unit will abide by the directions of CPCB/HSPCB/MOEF&CC and any other competent authority time to time.
11. That the unit will abide the directions/ orders of Hon'ble Supreme court /High Court/NGT/SEC any other court.
12. That concealing factual data or submission of false/ fabricated data and failure to comply with any of the condition mentioned above may result in withdrawal of this CTO and attract action under the provisions of Water Act, 1974 and Air Act, 1981 and violation of any law of land.

*Regional Officer, Yamuna Nagar
Haryana State Pollution Control Board.*

FOREST DEPARTMENT, HARYANA
REGISTRATION



No. YN/SP/PTF/2017/0976

313

Date

28/11/17

Registration to ~~establish~~ ~~renew~~ ~~expand~~ or operate Wood-based industry

Registration is hereby granted/~~renewed~~ to Shri/ Smt/ Kumari **SWETA NAGPAL** Son/ Daughter/ Wife of **ANIL KUMAR ARORA** resident of **781, SECTOR-17, HUDA, JAGADHRI, Yamuna Nagar, 135001** (hereinafter called "Registrant") to ~~establish~~ ~~renew~~ ~~expand~~ operate Wood-based industry under the category **Standalone Press** in District **Yamuna Nagar, Haryana** subject to the provisions contained in the Indian Forest Act, 1927 (16 of 1927), as amended from time to time and the rules made thereunder and subject to the provisions of Wood Based Industries (Establishment & Regulation) Guidelines, 2016. The Registrant is authorized to use and operate the following machinery in the premises of above mentioned category of WBI unit in the district mentioned above.

Detail of Machinery

Vertical Band Saw	
Size (Inches)	No. of Machines
Nil	Nil

Peeler	
Size (Inches)	No. of Machines
Nil	Nil

Chipper	
Size (Inches)	No. of Machines
Nil	Nil

Horizontal Band Saw	
Size (Inches)	No. of Machines
Nil	Nil

Press		
Size (Inches)	No. of Daylights	No. of Machines
8x4	12	1

Slicer	
Size (Inches)	No. of Machines
Nil	Nil

*strike whichever not applicable



The said Registration is *granted/~~renewed~~ to the Registrant on the following conditions.

Conditions

1. The Registrant shall *establish/~~renew/expand~~ operate the Wood-based industry under the category **Standalone Press** in District **Yamuna Nagar , Haryana**
2. The Registrant shall not alter the location of the Wood-based industry without obtaining prior permission in writing of the Divisional Forest Officer concerned.
3. This Registration has been granted to *establish/~~renew/expand~~ operate the Wood-based industry in district **Yamuna Nagar , Haryana** . At present the location of the wood based industrial unit for which the registration has been granted has not been indicated in the registration document. Once the registrant finalizes the location of the wood based industrial unit for which this registration has been granted, the registrant shall immediately intimate the Jurisdictional Issuing Authority about the location of the said WBI unit. Upon such intimation from the registrant, the Jurisdictional Issuing Authority shall immediately carry out amendment in the registration document mentioning complete location of the WBI unit.
4. The Registrant shall maintain such register and records and submit such returns as may be directed, in writing, by the Divisional Forest Officer (DFO) and when required produce them for inspection by the DFO.
5. The Registrant shall ensure that--
 - a. The site of the sawmill including the depot/yard for storage of round timber, sawn timber and waste wood is properly fenced/boundary wall erected with proper gates.
 - b. all the round timber, sawn timber and wood waste is properly stocked according to the instruction that may be issued from time to time by the Divisional Forest Officer.
 - c. the premises of the Wood-based unit shall be open to inspection at all times by the DFO.
 - d. The Registration shall be transferable on the terms & conditions as may be specified by the **SLC, WBI, HARYANA** from time to time and wherein it is transferred, the transferor shall, forthwith inform the Divisional Forest Officer concerned of such transfer and the transferee shall hold the Registration.
6. It would be the personal responsibility of the Registrant to obtain all necessary statutory permission/ clearance from the concerned department/ agencies/ authorities

Note: If the unit is found to have installed/operate any machine for which the Registration is not issued to the unit, permission given by the **SLC, WBI, HARYANA** in respect of such unit will be deemed to have been withdrawn.

*strike whichever not applicable



Dr. *[Signature]* Consultant of Forests
Yamuna Nagar Divisional Division
Yamuna Nagar

Signature of the Divisional Forest Officer

Date: 22/11/17

Place: Yamuna Nagar

Compliance of the conditions of Consent to Operate issued to M/s Best Panel Industries, Village Hafizpur, Tehsil Mustafabad, Yamuna Nagar for the period from 01.04.2023 to 31.03.2028 vide no. HSPCB / Consent/ : 313127023YAMCTO 33104160 Dated: 15/03/2023.

Sr. No.	Conditions	Compliance Status
1.	The applicants shall maintain good housekeeping both within factory and in the premises. All hose pipelines values, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.	Complying
2.	The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.	The action against the unit will be taken by this office, if found violating.
3.	The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.	CTO valid upto 31.03.2028
4.	Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.	Complying
5.	If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply	Complying

	with the conditions so varied.	
6.	The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.	Complying
7.	The industry shall comply noise pollution (Regulation and control) Rules, 2000.	Complying
8.	The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.	Complying
9.	The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.	Complying
10.	The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.	Complying
11.	The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The	The direction is being complied if required.



	consent to operate is subject to review by the Board at any time.	
12.	Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.	Complying
13.	The industry shall pay the balance fee, in case it is found due from the industry at any time later on.	No fees balance
14.	If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.	The action against the unit will be taken by this office, if found violating.
15.	If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.	Unit is operational.
16.	The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.	Complying
	Specific Conditions :	Compliance Status
1.	That the unit will run and maintain the APCM.	Complying
2.	That the unit will not made any expansion without prior permission of the Board.	Complying
3.	That the unit will apply for renewal of CTO before 90 days from expiry of this CTO.	CTO valid upto 31.03.2028
4.	That the unit will not discharge any effluent outside its premise without prior approval of Board or without Permission from MC/PHED or Concerned Deptt.	Complying
5.	That the CTO so granted would be revoked without any prior Notice if Unit fails to comply with any of the conditions of CTO	The action against the unit will be taken by this office, if found violating.
6.	That the Environmental compensation would be imposed as per policy of Board for Violation of CTO and Air/Water/EP Act conditions for environmental damage.	The action against the unit will be taken by this office, if found violating.
7.	That the unit will use only legal fuel	Complying

	as prescribed by the Board vide No 4023-4076 dated 12.12.2018.	
8.	That the unit will manage/ dispose of the flyash properly.	Complying
9.	That the unit will maintain the parameters within permissible Standards as per EP Act, 1986.	Complying
10.	That the unit will abide by the directions of CPCB/HSPCB/MOEF&CC and any other competent authority time to time.	Complying
11.	That the unit will abide the directions/ orders of Hon'ble Supreme court /High Court/NGT/SEC any other court.	Complying
12.	That concealing factual data or submission of false/ fabricated data and failure to comply with any of the condition mentioned above may result in withdrawal of this CTE and attract action under the provisions of Water Act, 1974 and Air Act, 1981 and violation of any law of land.	The action against the unit will be taken by this office, if found violating.


Naresh Kumar, AEE
HSPCB, Yamuna Nagar



HARYANA STATE POLLUTION CONTROL BOARD
SCO-131 Sector-17, HUDA
Jagadhari Ph.01732-200137
E-mail: hspcb.pkl@sify.com

No. HSPCB/Consent/ : 313127017YAMCTO3930455

Dated:26/03/2017

To
 Shree Ram Steel Industries
 Vill. & P.O. Damla

Subject: Grant of consent to operate to M/s Shree Ram Steel Industries

Please refer to your application received on dated 2017-03-08 in regional office Yamuna Nagar.

With reference to your above application for consent to operate,M/s Shree Ram Steel Industries is here by granted consent as per following specification/Terms and conditions.

Consent Under	BOTH
Period of consent	01/04/2017 - 31/03/2027
Industry Type	Ply -board manufacturing(including Veneer and laminate) with oil fired boiler/ thermic fluid heater(without resin plant)
Category	ORANGE
Investment	
1. Land (Rs.in LAKHS)	8
2. Building (Rs. in LAKHS)	1
Quantity of effluent	
1. Trade	0.0 KL/Day
2. Domestic	0.5 KL/Day
Number of outlets	1.0
Mode of discharge	
1. Domestic	Septic Tank
2. Trade	NA
Domestic Effluent Parameters	
1. NA	0 mg/l
Trade Effluent Parameters	
1. NA	0 mg/l
Number of stacks	1
Height of stack	
1. Boiler	100 feet
Emission parameters	
1. SPM	142.73 mg/m ³
2. SOX	15.44 mg/m ³
3. NOX	9.31 mg/m ³

Product Details	
1. Plyboards	29.07 Metric Tonnes/day
Capacity of boiler	
1. Boiler	17.5 Ton/hr
Type of Furnace	
1. NA	0 0
Type of Fuel	
1. Wood	4 Ton/day

Terms and conditions

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
6. Nothing in this consent shall be deemed to preclude the institution of any legal action nor relieve the applicant from any responsibility, liabilities or penalties to which the applicant is or may be subject.
7. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
8. The consent being issued by the Board as above doesn't imply that unit performance conforms to law as required. The consent is being issued provisionally only with a view to accommodate the unit to provide it an opportunity to modify its operation immediately so as bring them in conformity with the law of the land.
9. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
10. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.
11. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.
12. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of

change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.

13. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.

14. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.

15. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.

16. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.

17. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.

18. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.

19. The industry shall inform to HO/RO office immediately by FAX in case of failure of APCM.

20. The applicant shall ensure that the emission of the air pollutants shall remain within emission standards as approved by the State Board from time to time.

21. The existing air pollution control equipment if required shall be alerted or replaced in accordance with the direction of the Board.

Specific Conditions :

Unit will maintain & operate its APCM regularly, unit will submit A/R under Air Act for the year 2016-17 as per policy of the Board & unit will apply of extension of CTO 90 days before expiry of this CTO.

*Regional Officer, Yamuna Nagar
Haryana State Pollution Control Board,
Panchkula.*



FOREST DEPARTMENT

LICENSE FOR WOOD BASED INDUSTRIES

License Number : YN/PLY/PF/2023/05152License Number 487/215/949/179/F.No.340/WBI/2007/YFD/G-4726-PB dated 13-December-2018 is hereby renewed in favour of Shri.

ASHWANI KAUSHIK son of Shri. **MADAN LAL** resident of **348/6 SAWAN PURI JAGADHRI DISTT. YAMUNA NAGAR Yamuna Nagar 135001** under the provisions of Haryana Wood Based Industries (Establishment and Regulation) Rules, 2022 as per following details and subject to conditions given on the reverse of the Form. Henceforth, the new License Number will be YN/PLY/PF/2023/05152

1	Name of the Licensee	ASHWANI KAUSHIK		
2	Father's Name	MADAN LAL		
3	Address of the Licensee	348/6 SAWAN PURI JAGADHRI DISTT. YAMUNA NAGAR Yamuna Nagar 135001		
4	Nature of Ownership	Partnership Firm		
5	Name of the unit	M/s SHREE RAM STEEL INDUSTRIES		
6	Category of the unit	Plywood Industry		
7	Location of the Unit with latitude/longitude	30°05'39.37" 77°12'29.62"		
8	Postal address of the unit	VILLAGE DAMLA DISTT. YAMUNA NAGAR Yamuna Nagar 135001		
9	Details of machinery	Machinery	Size	Number
		VBS	42	3
		Peeler	48	2
		Press	8x4 x 15	2
		Chipper	3 TON	1
10	Amount of License fee paid	Rupees 5000 vide Receipt No. <u>96487344</u> dated <u>21/11/2022 17:58:16</u>		
11	Validity of License	From	To	
		01-April-2022	31-March-2027	
12	Particulars of Licensing Authority	Divisional Forest Officer, Yamuna Nagar		

Date : 15.02.2023Place : Yamuna Nagar

Rajen
Divisional Forest Officer (T)
Signatory on Licensing Authority (with seal)
Yamuna Nagar (Haryana)

Conditions:

1. The License shall be valid for a period of five(5) years from 1 April 2022 to 31 March 2027 and may be renewed as prescribed under the rules.
2. The Licensee shall not alter the location of the Wood-based Industry without obtaining prior permission in writing of the Divisional Forest Officer concerned.
3. The Wood Based Industrial Unit shall be subjected to inspection at any time by any authorized Forest Officer.
4. The Wood Based Industrial Unit shall keep and maintain registers, documents and accounts in the form as required under these rules.
5. The Wood Based Industrial Unit licensed for a particular category shall not be converted into any other category without obtaining a fresh License.
6. The capacity of the Wood Based Industrial Unit shall not be enhanced or any new machinery other than those mentioned in the License shall not be installed without the prior approval of the State Level Committee.
7. The location or building of the Wood Based Industrial Unit mentioned in the License shall not be shifted without the prior approval of the State Level Committee.
8. The name of the Wood Based Industrial Unit mentioned in the License shall not be changed without the approval/permission of the State Level Committee.
9. The License or ownership of the Wood Based Industrial Unit mentioned in the License shall not be transferred without the prior permission of the State Level Committee.
10. The premises of the Wood Based Industries including the yard for storage shall be enclosed within a fence fitted with proper gates.
11. All the round timber, sawn timber and wastage shall be properly stacked for facilitating stock taking and inspection of supervisory Forest staff.
12. It shall be the personal responsibility of the Licensee to obtain all necessary statutory permission/clearance from the concerned department/agencies/authorities

Note: If the unit is found to have installed/operate any machine for which the License is not issued to the unit, permission given by the State Level Committee, Wood Based Industries, Haryana in respect of such unit shall be deemed to have been withdrawn/cancelled.

Date: 15-2-2023

Place: Yamuna Nagar,

Agarwal
Divisional Forest Officer (T)
Signature of Licensing Authority with Seal
Yamuna Nagar (Haryana)

- This renewal is subject to the condition that in case, if any discrepancy is noticed in relation to the information/ particulars provided by you to this office or any error in scrutinizing the provided information/particulars which renders you ineligible for the license, as per the applicable rules and provisions, at any time after issuance of license, the license is liable to be cancelled.

Agarwal
Divisional Forest Officer (T)
Signature of Licensing Authority with Seal
Yamuna Nagar (Haryana)

Compliance of the conditions of Consent to Operate issued to M/s Shree Ram Steel Industries, Village & P.O. Damla, District Yamuna Nagar for the period from 01.04.2017 to 31.03.2027 vide no. HSPCB/Consent/ : 313127017YAMCTO3930455 Dated:26/03/2017.

Sr. No.	Conditions	Compliance Status
1.	The applicants shall maintain good housekeeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.	Complying
2.	The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.	The action against the unit will be taken by this office, if found violating.
3.	The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.	CTO valid upto 31.03.2027
4.	Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.	Complying
5.	If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply	Complying

	with the conditions so varied.	
6.	Nothing in this consent shall be deemed to preclude the instruction of any legal action nor relieve the applicant from any responsibility, liabilities or penalties to which the applicant is or may be subject.	The direction is being complied if required.
7.	The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.	Complying
8.	The consent being issued by the Board as above doesn't imply that unit performance conforms to law as required. The consent is being issued provisionally only with a view to accommodate the unit to provide it an opportunity to modify its operation immediately so as bring them in conformity with the law of the land.	Not required at this stage.
9.	The industry shall comply noise pollution (Regulation and control) Rules, 2000.	Complying
10.	The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.	Complying
11.	The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.	Complying
12.	The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent	Complying



	application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.	
13.	The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.	The direction is being complied if required.
14.	Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.	Complying
15.	The industry shall pay the balance fee, in case it is found due from the industry at any time later on.	No fees balance
16.	If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.	The action against the unit will be taken by this office, if found violating.
17.	If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.	Unit is operational.
18.	The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.	Complying
19.	The industry shall inform to HO/RO office immediately by FAX in case of failure of APCM.	Complying
20.	The applicant shall ensure that the emission of the air pollutants shall remain within emission standards as approved by the State Board from time to time.	Complying
21.	The existing air pollution control equipment if required shall be alerted or replaced in accordance with the	Necessary direction will be issued, if required.



	direction of the Board.	
	Specific Conditions :	Compliance Status
1.	Unit will maintain & operate its APCM regularly, unit will submit A/R under Air Act for the year 2016-17 as per policy of the Board & unit will apply of extension of CTO 90 days before expiry of this CTO.	CTO valid upto 31.03.2027


Naresh Kumar, AEE
HSPCB, Yamuna Nagar



HARYANA STATE POLLUTION CONTROL BOARD

SCO-131 Sector-17, HUDA Jagadhari Ph.01732-200137 Email:- hspcbroyr@gmail.com

E-mail: hspcb@hry.nic.in



No. HSPCB/Consent/ : 2840221YAMCTO13080926

Dated:03/07/2021

To.

M/s :Global India Wood Industries
S.K Road Vill Damla Yamuna Nagar

Subject: Grant of consent to operate to M/s Global India Wood Industries.

Please refer to your application no. 13080926 received on dated 2021-06-22 in regional office Yamuna Nagar. With reference to your above application for consent to operate, M/s Global India Wood Industries is here by granted consent as per following specification/Terms and conditions.

Consent Under	BOTH
Period of consent	01/04/2021 - 31/03/2026
Industry Type	Ply wood manufacturing(including Veneer and laminate) using the fuel such as wood or coal or any other authorized fuel with or without resin plant.
Category	ORANGE
Investment(In Lakh)	346.47
Total Land Area(Sq. meter)	0.0
Total Builtup Area(Sq. meter)	0.0
Quantity of effluent	
1. Trade	0.0 KL/Day
2. Domestic	0.5 KL/Day
Number of outlets	1.0
Mode of discharge	
1. Domestic	septic tank
2. Trade	
Domestic Effluent Parameters	
1. NA	
Trade Effluent Parameters	
1. NA	
Number of stacks	1
Height of stack	
1. attached to boiler	32 m
Emission parameters	
1. SPM	150 mg/m ³
Product Details	

1. plyboards (sqr/Mtr)	3000
Capacity of boiler	
1. TFH 25 Lac Kcal	2500000 Kcalores/hr
Type of Furnace	
1. NA	
Type of Fuel	
1. Wood	2 Ton/day
Raw Material Details	
Face	3000 Sqr/mtr
Formaldehyde	900 Metric Tonnes/Day
TIMBER	36 Metric Tonnes/Day

**Nirmal
Kumar**
Regional Officer, Yamuna Nagar

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Nirmal Kumar
Date: 2021.07.03
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Haryana State Pollution Control Board.

Terms and conditions

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.
9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.
10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh

consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.

11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.

12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.

13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.

14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.

15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.

16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.

Specific Conditions :

1 Unit will apply 90 days before the Expiry of CTO.

2 Unit will not discharge any effluent outside its premise without prior approval of Board or Without Permission from MC/PHED or Concerned Dept. 3 CTO so granted would be revoked without any prior Notice if Unit fails to comply with any of the conditions of CTO.

4 Environmental compensation would be imposed as per policy of Board for Violation of CTO and Air/Water/EP Act conditions for environmental damage.

5. The CTO is granted under Water Act 1974/ Air Act 1981 and if any violation reported against the unit at any stage, the closure action as per provisions of section 33 A of Water Act 1974 or 31 A of Air Act 1981 or under other relevant sections will be taken against the unit apart from prosecution against the unit and its partners/ proprietor/ stake holders /responsible person and unit will also be liable to pay the Environmental Compensation for the damage caused to the Environment because the act of omission and commission by the unit.

Nirmal Kumar
Regional Officer, Yamuna Nagar

Haryana State Pollution Control Board.

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 Kumar
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 +0530'



FOREST DEPARTMENT

LICENSE FOR WOOD BASED INDUSTRIES

License Number : YN/PLY/PTF/2017/0803

Provisional License Number YN/PLY/PTF/2017/0803 dated 16-May-2022 is hereby renewed and confirmed in favour of Shri. **HARISH MEHTA** son of Shri. **NANAK CHAND** resident of **328 MODEL TOWN YAMUNANAGAR Yamuna Nagar 135001** under the provisions of Haryana Wood Based Industries (Establishment and Regulation) Rules, 2022 as per following details and subject to conditions given on the reverse of the Form. Henceforth, the new License Number will be YN/PLY/PTF/2017/0803

1	Name of the Licensee	HARISH MEHTA		
2	Father's Name	NANAK CHAND		
3	Address of the Licensee	328 MODEL TOWN YAMUNANAGAR Yamuna Nagar 135001		
4	Nature of Ownership	Partnership Firm		
5	Name of the unit	M/s Global India Wood Industries		
6	Category of the unit	Plywood Industry		
7	Location of the Unit with latitude/longitude	30°04'50.00" 77°12'37.00"		
8	Postal address of the unit	Village Damla S.K Road YAMUNANAGAR Yamuna Nagar 135001		
9	Details of machinery	Machinery	Size	Number
		VBS	48	2
		Peeler	48	1
		Press	8x4 x 10	1
10	Amount of License fee paid	Rupees 5000 vide Receipt No. 100712952 dated 24/03/2023 10:43:25		
11	Validity of License	From	To	
		01-April-2022	31-March-2027	
12	Particulars of Licensing Authority	Divisional Forest Officer, Yamuna Nagar		



Date:

27/03/2023

Place:

Yamuna Nagar

[Signature]
 Divisional Forest Officer (T)
 Yamuna Nagar Forest Division
 Signature of Licensing Authority with Seal
 Yamuna Nagar (Haryana)

License shall be valid for a period of five(5) years from 1 April 2022 to 31 March 2027 and may be renewed as prescribed under these rules.

The Licensee shall not alter the location of the Wood-based Industry without obtaining prior permission in writing of the Divisional Forest Officer concerned.

3. The Wood Based Industrial Unit shall be subjected to inspection at any time by any authorized Forest Officer.
4. The Wood Based Industrial Unit shall keep and maintain registers, documents and accounts in the form as required under these rules.
5. The Wood Based Industrial Unit licensed for a particular category shall not be converted into any other category without obtaining a fresh License.
6. The capacity of the Wood Based Industrial Unit shall not be enhanced or any new machinery other than those mentioned in the License shall not be installed without the prior approval of the State Level Committee.
7. The location or building of the Wood Based Industrial Unit mentioned in the License shall not be shifted without the prior approval of the State Level Committee.
8. The name of the Wood Based Industrial Unit mentioned in the License shall not be changed without the approval/permission of the State Level Committee.
9. The License or ownership of the Wood Based Industrial Unit mentioned in the License shall not be transferred without the prior permission of the State Level Committee.
10. The premises of the Wood Based Industries including the yard for storage shall be enclosed within a fence fitted with proper gates.
11. All the round timber, sawn timber and wastage shall be properly stacked for facilitating stock taking and inspection of supervisory Forest staff.
12. It shall be the personal responsibility of the Licensee to obtain all necessary statutory permission/clearance from the concerned department/agencies/authorities.

Note: If the unit is found to have installed/operate any machine for which the License is not issued to the unit, permission given by the State Level Committee, Wood Based Industries, Haryana in respect of such unit shall be deemed to have been withdrawn/cancelled.

Date: 27/03/2023
Place: Yamunanagar

Divisional Forest Officer (T)
Yamunanagar Forest Division
Signature of Licensing Authority with Seal
Yamunanagar (Haryana)

- This renewal is subject to the condition that in case, if any discrepancy is noticed in relation to the information/ particulars provided by you to this office or any error in scrutinizing the provided information/particulars which renders you ineligible for the license, as per the applicable rules and provisions, at any time after issuance of license, the license is liable to be cancelled.

Divisional Forest Officer (T)
Signature of Licensing Authority with Seal
Yamunanagar Forest Division
Yamunanagar (Haryana)

Compliance of the conditions of Consent to Operate issued to M/s Global India Wood Industries, S.K Road, Village Damla, Yamuna Nagar for the period from 01.04.2021 to 31.03.2026 vide no. HSPCB / Consent/ : 2840221YAMCTO13080926 Dated: 03/07/2021.

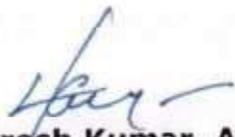
Sr. No.	Conditions	Compliance Status
1.	The applicants shall maintain good housekeeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.	Complying
2.	The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.	The action against the unit will be taken by this office, if found violating.
3.	The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.	CTO valid upto 31.03.2026
4.	Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.	Complying
5.	If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply	Complying

	with the conditions so varied.	
6.	The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.	Complying
7.	The industry shall comply noise pollution (Regulation and control) Rules, 2000.	Complying
8.	The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.	Complying
9.	The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.	Complying
10.	The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.	Complying.
11.	The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The	The direction is being complied if required.



	consent to operate is subject to review by the Board at any time.	
12.	Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.	Complying
13.	The industry shall pay the balance fee, in case it is found due from the industry at any time later on.	No fees balance
14.	If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.	The action against the unit will be taken by this office, if found violating.
15.	If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.	Unit is operational.
16.	The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.	Complying
	Specific Conditions :	Compliance Status
1.	Unit will apply 90 days before the Expiry of CTO.	CTO valid upto 31.03.2026
2.	Unit will not discharge any effluent outside its premise without prior approval of Board or Without Permission from MC/PHED or Concerned Deptt.	Complying
3.	CTO so granted would be revoked without any prior Notice if Unit fails to comply with any of the conditions of CTO.	The action against the unit will be taken by this office, if found violating.
4.	Environmental compensation would be imposed as per policy of Board for Violation of CTO and Air/Water/EP Act conditions for environmental damage.	The action against the unit will be taken by this office, if found violating.
5.	The CTO is granted under Water Act 1974/ Air Act 1981 and if any violation reported against the unit at any stage, the closure action as per provisions of section 33 A of Water Act 1974 or 31 A of Air Act 1981 or under other relevant sections will be	The action against the unit will be taken by this office, if found violating.

<p>taken against the unit apart from prosecution against the unit and its partners/ proprietor/ stake holders /responsible person and unit will also be liable to pay the Environmental Compensation for the damage caused to the Environment because the act of omission and commission by the unit.</p>	
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Naresh Kumar, AEE
HSPCB, Yamuna Nagar

**HARYANA STATE POLLUTION CONTROL
BOARD**

**C-11, SECTOR-6, PANCHKULA
Ph-0172-577870-73, Fax No. 2581201
E-mail: hspcbhazardouswaste@gmail.com**

CLOSURE ORDER

Whereas, M/s Krishna Enterprises has established and involved in the manufacturing of Plyboard / Plywood and operated at Dudhla Road, Village Damla, District Yamuna Nagar covered under Orange category as per the categorization list of the Board which is polluting in nature. The Regional Officer, Yamuna Nagar has submitted that the unit had obtained CTO upto 31.03.2021 and did not apply for CTO renewal till date.

Whereas, Show Cause Notice for closure was issued to unit by Regional Officer, Yamuna Nagar vide letter No. HSPCB/YR /2021/449 dt. 18.05.2021. But unit did not submit the reply to Show Cause Notice. Therefore, Regional Officer, Yamuna Nagar vide letter No. HSPCB/YR/2021/1018 dated 27.07.2021 has recommended for closure action against the unit under section 33-A of Water (Prevention & Control of Pollution) Act, 1974 & 31-A of Air (Prevention & Control of Pollution) Act, 1981 which has been examined and found that the unit has violated the provisions of Water and Air, Act as mentioned above.

Keeping in view of the above facts, it is hereby ordered to close down the operation of the unit M/s Krishna Enterprises, Dudhla Road, Village Damla, District Yamuna Nagar under section 33-A of Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of Air (Prevention & Control of Pollution) Act, 1981 by sealing its plant, machinery and DG sets alongwith disconnection of the electricy and water supply of the above said unit with immediate effect.

In addition to above, it is also intimated that non compliance of the directions issued under section 33-A of Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of Air (Prevention & Control of Pollution) Act, 1981 is an offence.

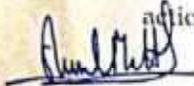
**Dated, Panchkula the
Sumita Misra, IAS
19/08/2021
Chairperson, HSPCB**

Dr.

Endst. No. HSPCB/YMN/2021/ Dated: 19/08/2021

A copy of the above is forwarded to the following for information and necessary

action:-



1. The Deputy Commissioner, Yamuna Nagar.
2. Executive Engineer, Uttar Haryana Bijli Vitran Nigam (UHBVN), Jagadhri, Yamuna Nagar. He is directed with the direction to disconnect the electric power supply of the above said project of the unit immediately.
3. The Executive Engineer, HUDA Division, Yamuna Nagar. He is directed with the direction to disconnect the Water supply of the said unit immediately.
4. The Regional Officer, Yamuna Nagar.
5. M/s Krishna Enterprises, Dudhla Road, Village Damla, District Yamuna Nagar.

Signed by Naveen Gulia

Date: 20-08-2021 12:24:09

Reason: Approved

Sr. Environmental Engineer (HQ)
For Chairperson, HSPCB



318
Regional Office, Yamuna Nagar Region
Haryana State Pollution Control Board
S.C.O. No- 131, Sector -17, HUDA, Jagadhari, Yamuna Nagar
Website - www.hspcb.gov.in E-Mail - hspcbroyr@gmail.com
Contact No. 01732-268137, 237840

No. HSPCB/YR/2021/ 1272

Dated: 25/08/2021

To

The Chairperson,
Haryana State Pollution Control Board,
Panchkula.

Kind Attention:- Sh. Naveen Gulia, SEE, HWM CELL(HQ)

Sub:- Compliance report of Closure order of M/s Krishna Enterprises operated at Dudhla Road, Village Damla, District Yamuna Nagar.

Please refer to the Head office File No.HSPCB-070001/259/2021-HAZARDOUS WASTE MANAGEMENT CELL-HSPCB I/60059/2021 dated 20.08.2021

In this connection, it is submitted that in compliance of closure order issued by the Head office File No.HSPCB-070001/259/2021-HAZARDOUS WASTE MANAGEMENT CELL-HSPCB I/60059/2021 dated 20.08.2021 against the unit M/s Krishna Enterprises operated at Dudhla Road, Village Damla, District Yamuna Nagar the site was visited by concerned field officer Sh. Kuldeep Singh, AEE on dated 24.08.2021 and further closure order were complied by sealing plant & machinery found available on the site. The copy of compliance report alongwith photographic proof are enclosed herewith.

DA: Site photographs and copy of compliance report.

Regional Officer
Yamuna Nagar

Endst. No. HSPCB/YR/2021/ 1273-1274

Dated: 25/08/2021

A copy of the above is forwarded to the following:-

1. Worthy Deputy Commissioner, Yamuna Nagar for information please.
2. Executive Engineer, Uttar Haryana Bijli Vitran Nigam (UHBVN), Operation Division, Jagadhri, District Yamuna Nagar for Disconnection of Electricity supply (copy of closure order is attached).

Regional Officer
Yamuna Nagar

**Compliance Report of Closure Order Passed By
Haryana State Pollution Control Board, Panchkula**

In compliance of HO order Endst.No HSFCB/YMN/2002/1.....
Dt. 9/08/2021 issued by the Chairman, Haryana State Pollution Control Board, Panchkula under Section 31-A of the Air Act, 1981/ 33-A of Water Act, 1974 of the unit M/s. K. Krishna Enterprises, Dudhla Road, Damla has been visited on 24.08.2021 to close down the above said unit by the following officers:-

1. Kuldeep Singh, AEE
2. Neeraj
- 3.

Sunil Mittal, Partner

The representative of the unit Sh. K. Krishna Enterprises, Dudhla Road, Damla was present & copy of closure order has been delivered to him. After giving the time for completion of running process, the plant & machinery as per detail below has been sealed to close down the above said unit.

1. Boiler Grate opening
2. Press
- 3.
- 4.
- 5.
- 6.

Unit was found non-operational by itself closed by itself from 01.12.2019. No production activities are observed at site.

Sh. Sunil Mittal, Partner the representative of the unit who is present at the time of sealing & closing down the polluting process of the unit, has not shown any stay order of the court in this regard. However the industry remains in the possession of its owner. They will be themselves responsible watch & ward of the industry.

Sunil Mittal

Signature of the rep.
of the unit



Impression of the seal

[Signature]
Officers of the Board



Municipal Corporation

Near fountain chowk, Railway road
YamunaNagar (Haryana) - 135001
☎ 91-1732-260227, 237841



www.mcynr.com | mc.yamunanagar@gmail.com | 1800 3070 9777 | MC Yamunanagar

To,
Regional Officer,
Pollution Control Board,
Yamunanagar-Jagadhri.

Memo No: - EE-II/1415

Dated: - 07-02-2023

Sub: - Direction regarding compliance on the land fill site at Auranagabad under section 4 of the Municipal Solid Waste (Management & Handling) Rules, 2016.

In reference to your office letter memo no HSPCB/YR/2022/4386 dated 27.09.2022 and HSPCB/YR/2022/4750 dated 26.12.2022 on the subject cited above.

2. It is submitted that Municipal Corporation Yamunanagar-Jagadhri allotted the work to M/s Classic manpower vide this office no MCY/2021/260 dated 22/03/2021 for Door to Door Collection, Solid Waste Lifting, Segregation, Transportation and Disposal of Solid Waste as per Municipal Solid Waste Rules 2016. This work order was for One year from the date of allotment. M/s Classic Manpower has executed the work initially in a proper way but after some time he has not segregated the solid waste as per Municipal Solid Waste Rules 2016. Due to this reason notices were issued to the agency but agency did not care and in last agency was blacklisted by Municipal Corporation Yamunanagar-Jagadhri and also stopped the payment amounting to Rs 5,26,60,426/-. After that agency again on dated 13/12/2022 made an appeal in Haryana Vidhan Sabha Petition Committee and assured to execute the work within one month. Accordingly, Haryana Vidhan Sabha Petition Committee has allowed him to execute the work within one month and submit the report. In compliance of direction of Haryana Vidhan Sabha Petition Committee dated 13/12/2022. M/s Classic Manpower has started the work and as on today he has lifted all the solid waste from the site. Presently fresh solid waste is collected and processed at site on dally basis as per SWM Rules, 2016.
3. Now, with regard to your directions through above notices, Municipal Corporation Yamunanagar-Jagadhri has taken necessary steps and compliance report is as under:-



Municipal Corporation

Near fountain chowk, Railway road
YamunaNagar (Haryana) - 135001
91-1732-260227, 237841



www.mcynr.com | mc.yamunanagar@gmail.com | 1800 3070 9777 | MC Yamunanagar

- i. Municipal Corporation Yamunanagar-Jagadhri have completed boundary wall 10' height with tin shed.
- ii. Municipal Corporation Yamunanagar Jagadhri have allotted the work of Door to Door Collection, Segregation, Transportation and processing work to M/s IND Solutions for Zone 2 and now agency is doing the door to door collection after that rag pickers and others employees engaged by the agency for segregation, segregate that solid waste. After segregation balance solid waste are putup in windrows, which has been properly treated by using culture and turning the windrows, after 28 days the balance solid waste material segregated through trommel and in this way the compost, inert, C&D Waste and RDF are separated and the inert, C&D waste is used in low lying area, compost is used in horticulture as far as RDF is concern, that has been lifted by the agency and send that in a energy plant/cement factory. In this way now a days Municipal Corporation is doing the solid waste processing as per Solid Waste Rules, 2016.
- iii. Site has been fenced with the tin shed and for entry only single gate is there and all the unauthorized entry of unauthorized person/stray animal has been stopped.
- iv. This site is already situated along with main road which is already paved road.
- v. The agency is using inerts and C&D waste in low lying area, where compaction has been made with road roller etc.
- vi. All the record pertaining to door to door collection and after segregation and processing record of inert, compost, C&D waste and RDF have been maintained.
- vii. At the waste collection site MC Yamunanagar there is no waste of Hazardous waste is processed.
- viii. All the provision for the safety of the worker has been taken.
- ix. At the solid waste site of MC Yamunanagar at Aurangabad there is no leachate at site. It is wrong to state that the leachate is being discharge outside the dumping station. It is also stated that the waste site is far away from river Yamuna or Ditch Drain.



Municipal Corporation

Near fountain chowk, Railway road
YamunaNagar (Haryana) - 135001
☎ 91-1732-260227, 237841



www.mcynt.com | mc.yamunanagar@gmail.com | 1800 3070 9777 | MC Yamunanagar

- x. At the solid waste collection site of MC Yamunanagar there is no bad foul because MC Yamunanagar is doing the segregation and processing work of solid waste as per SWM Rules 2016 and in a scientific way.
 - xi. At the Solid waste site of MC Yamunanagar there is no nuisance, odour, bird menace and fire hazards.
 - xii. At the Solid waste site of MC Yamunanagar have made the proper plantation as per the requirement.
 - xiii. At the solid waste site, the executing agency arranged the water at their own level as far as lighting arrangement is concerned electric connection has already been taken by the agency at site.
4. in addition to above it is also submitted that as per letter issued vide D.O No 22-19/2017-1A-III dated 03.07.2017 by the Govt. of India, Ministry of Environment, Forest and Climate Change, Point No 4 which state "The Municipal Solid Waste Management involves various steps like door to door collection, segregation, composting, refuse derived fuel (RDF) making, waste to energy generation through waste to energy plants and disposal in scientific landfills. The above activities, except landfill site, if proposed as standalone activities are not covered under item 7(i) of EIA Notification, 2006 hence do not require prior environmental clearance. In case the activities of composting, RDF making and waste to energy plant (up to capacity of 15 MW) are proposed at an existing landfill site, they do not attract the provisions of the EIA Notifications, 2006". (Copy Enclosed)
 5. Hence keeping in view of above, you are requested to drop down the notice issued by your department.

Executive Engineer,
Municipal Corporation,
Yamunanagar-Jagadhri.

ame

CC:-

1. W/CMC for kind Information
2. SE, MCYNR for kind information



Regional Office, Yamunanagar
HARYANA STATE POLLUTION CONTROL BOARD

SPOT INSPECTION REPORT

1.	Name of the Unit	Municipal Solid Waste Processing Site at Village Kuangabad, YNR
		Lat:- 30.097696 Long:- 77.231323
2.	Date of Inspection	15-02-2023 (5:20PM)
3.	Name of Officer	NARESH KUMAR, AEE/HSPCB/YNR
4.	Name of Representative of the unit	Mr Deepak Subhija Asstt. Engineer. Municipal Corporation, YNR
5.	Whether obtained NOC or not	NA
6.	Whether applied for consent or not	NA
7.	Product	Municipal Solid Waste processing Site
8.	Manufacturing Process	Waste Segregated through trommel.
9.	Discharge of the unit (i) Domestic (ii) Trade	0.5 KLD through Septic Tank. NIL
10.	Source of Trade Effluent (ETP/STP installed or not)	NA
11.	Source of Air Emission and Status of APCM (Installed / Not installed)	NA
12.	Hazardous Waste Generation/ Status	NA
13.	No. of D.G. Sets	
14.	Any other Remarks:- The Site is visited on 15/02/2023 alongwith. Sh. Deepak Subhija, AE, Municipal Corporation, YNR. During the Inspection, it has been found that MC has complying with following:- 1. MC, YNR have constructed the boundary wall alongwith periphery of processing site alongwith main gate.	

Signature of the Representative of the Unit

Deepak Subhija

Signature of the Verifying Officer
HSPCB, R.O., Yamunanagar

— P.T.O. —

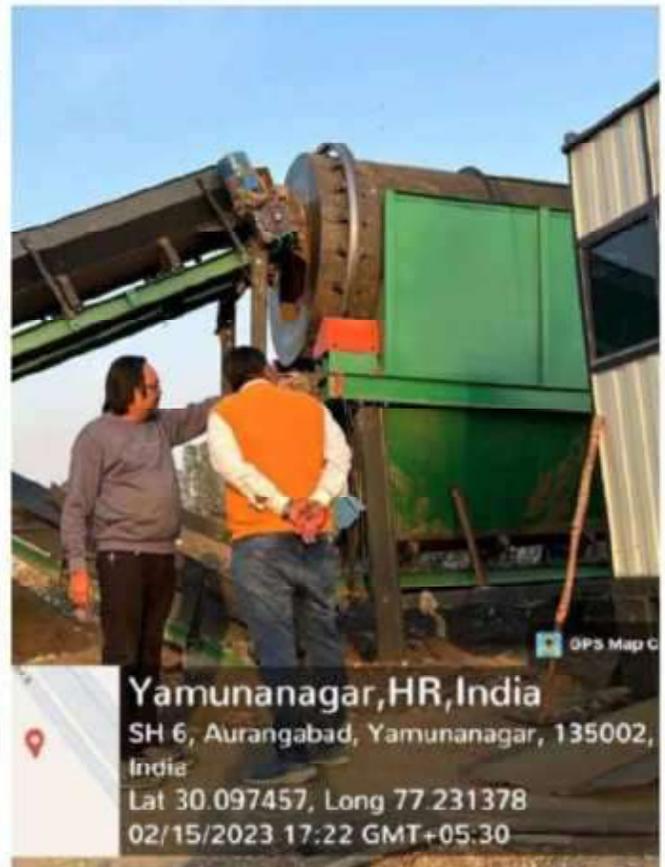
- 2 After segregation of municipal solid waste are put up in windrows, which has been properly treated by using culture and turning the windrows, After 28 days the balance solid waste material ~~is processed~~ ^{processing} through trommel and in this way the Compost, Inert, C&D waste and RDF are separated.
3. MC, YNGR have constructed boundary wall to avoid unauthorized entry of person / stray animal.
4. MC, YNGR situated along with main road which is already paved road.
- 5 Inerts and C&D waste is used in low lying area.
6. All the records pertaining to waste are maintained.
7. There is no hazardous waste is being processed.
8. Safety precautions are adopted by the workers.

9. There is no leachate at site.
10. There is no odours observed.
11. There is no nuisance of bird messes and fire hazards are found at site.
12. There is a Electricity Connection and Sanitary arrangements are made for the workers.
13. There is no municipal Solid Waste dump at site. MTC, YNGR are processed the MSW ^{daily basis} and dispose off the MSW as per provisions of municipal Solid waste Rules.

DrD
15/2/23
(Deepak Subhija)
Asst. Engineer.
Municipal Corporation.
Yamuna Nagar.

15/02/2023
(HARESH KUMAR, AEE)
HSRCB, Y. NGR.







Regional Office,
Haryana State Pollution Control Board
S.C.O. No- 131, Sector -17, HUDA, Jagadhri, Yamuna Nagar
Email-hspcbroyr@gmail.com

No. HSPCB/YR/2023/111

Dated 08/05/2023

To

The Chairman,
Haryana State Pollution Control Board,
Panchkula.

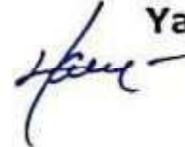
Kind Attn: S.E.E. (Co-Ordination Cell)

Subject:- Recommendation for Imposition of Environmental Compensation to M/s Municipal Corporation, Yamuna Nagar-Jagadhri.

With reference to the subject noted above, please find enclosed herewith the duly filled prescribed performa for imposition of Environmental Compensation on M/s Municipal Corporation, Yamuna Nagar-Jagadhri.

DA/ Duly filled Performa & Annexures


Regional Officer
Yamuna Nagar.



Performa for imposition of Environmental Compensation

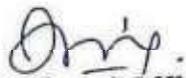
1.	Name & address of the unit	The Municipal Corporation, Yamuna Nagar-Jagadhri.
2.	Name and designation of the officer(s) inspected the unit	Naresh Kumar, AEE
3.	Product(s) and bio-products	Municipal Solid Waste
4.	Manufacturing process	Collection and segregation of Municipal Solid Waste.
5.	Status of CTE	Not obtained
6.	Status of CTO	Not obtained
7.	Date of inspection of the unit	27.07.2022
8.	Date of commissioning	Not submitted
9.	Detail of violation observed during inspection:	Illegal Municipal Solid Waste Dumping site.
10.	Category of the unit	Red
11.	Complaint / Court case, if any.	Original Application No. 373/2022 titled as Sumit Saini Vs Haryana State Pollution Control Board & Ors. pending before Hon'ble NGT, New Delhi
12.	Detail of sampling and analysis of effluent/air emission exceeding the norms.	Not Applicable
13.	Reasons for not collection of samples, if not collected.	Not Applicable
14.	Detail of Show Cause Notice for EC issued with date.	The directions regarding compliance on the land fill site at village Aurangabad under section 4 of the Municipal Solid Waste (Management and Handling) Rules, 2016 had been issued to the Commissioner, Municipal Corporation, Yamuna Nagar-Jagadhri vide letter No. HSPCB/YR/2022/4386 dated 27.09.2022 and letter no. HSPCB/YR/2022/4750 dated 26.12.2022.
15.	Reply of Show Cause Notice, if any received.	Municipal Corporation, Yamuna Nagar-Jagadhri has submitted compliance report dated 07.02.2023.
16.	No. and date of closure order issued by the Board	Not required.
17.	Compliance of closure order if applicable.	Not required.
18.	Present status of compliance made by the unit, if any after issue of show cause notice.	After submission of reply on dated 07.02.2023, the site was verified on 15.02.2023 and during inspection the Municipal Solid Waste processing site at village Aurangabad was found compliant.
19.	Cases for levying environmental compensation:-	Improper solid waste management and direction of Hon'ble NGT in Original Application No. 373/2022 titled as Sumit Saini Vs Haryana State Pollution Control Board & Ors. pending before Hon'ble NGT, New Delhi
20.	Date of last inspection and sampling i.e. prior present	The site was verified on 15.02.2023 and during inspection the Municipal Solid Waste processing

	inspection (Water and/or Air and/or other pollution)	site at village Aurangabad was found compliant.
21.	Justification of imposing environmental compensation for last five year	NA
22.	Final recommendations if any	In compliance of order issued by Hon'ble NGT vide order dated 21.02.2023, the HSPCB has been directed to conduct audit of compliance by Municipal Corporation Yamuna Nagar-Jagadhri with Solid Waste Management Rules, 2016 and the Water (Prevention And Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981 and the Environment (Protection) Act, 1986 in respect of solid waste and sewage management as well as preventing discharge of untreated sewage/industrial effluent in river Yamuna through the drain in question in compliance of directions issued by this Tribunal and also to initiate proceedings for imposition of the environmental compensation on respondent no.6- Municipal Corporation Yamuna Nagar-Jagadhri for the past violations in accordance with law and to submit report mentioning in detail action taken in this regard. Now, this office has assessed the Environmental Compensation of Rs. 908.48/- lacs.
23.	Final compensation or Interim	Final compensation
Environment Compensation to be levied		
<p>EC (Lakhs Rs.) = 2.4 (Waste Generation-Waste Disposed as per the Rules) + 0.02 (Waste Generation - Waste Disposed as per the Rules) x N + Marginal Cost of Environment Externality x (Waste Generation - Waste Disposed as per the Rules) x N</p> <p>Where</p> <p>EC = Environment Compensation.</p> <p>N = No. of days of violation = 27.09.2022 to 13.01.2023 = 107 days (including both dates) - Interim till the date 30.06.2022 as the violation is ongoing.</p> <p>Solid Waste Generation = 136 TPD (Approx.)</p> <p>Solid Waste Disposed as per the Rules = Nil.</p> <p>Marginal Cost of Environmental Externality (Rs. Per ton per day) = Rs. 15/-.</p> <p>Marginal Cost of Environment Externality (Lakhs Rs. For 136 ton per day) = 0.02</p> <p>Hence,</p> <p style="text-align: center;">EC = 2.4 (136-0) + 0.02 (136-0) x 107 + 0.02 x (136-0) x 107 = 908.48 Lacs in Rupees.</p>		

Hence, compensation applicable in this case is Rs. 908.48 Lacs only in Rupees)

24.	Total Amount calculated	Rs. 908.48/- lacs
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Signature of AEE
(Naresh Kumar)


Signature of Regional Officer
(Nitin Mehta)

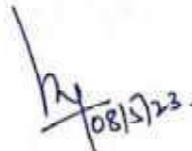
Documents to be enclosed:

- i) Copy of spot inspection report dt. 15.02.2023
- ii) Copy of directions issued dt. 27.09.2022 and 26.12.2022
- iii) Copy of compliance submitted vide letter dt. 07.02.2023
- iv) Copy of Hon'ble NGT order dt. 21.02.2023.

Audit Report

- Point No 1:- The land situated at Aurangabad for processing of Daily Solid Waste Collected needs no environmental clearance as per letter issued vide D.O No 22-19/2017-1A-III dated 03.07.2017 by the Government of India, Ministry of Environmental, Forest and Climate Change, Point No 4 which State "The Municipal Solid Waste Management involves various steps like door to door collection, segregation, composting, refuse derived fuel (RDF) making , waste to energy generation through waste to energy plants and disposal in scientific landfills. The above activities are not covered under item 7(1) of EIA Notification, 2006 hence do not require prior environmental clearance. In case the activities of composting, RDF making and waste to energy plant (up to capacity of 15 MW) is proposed at an existing landfill site, they do not attract the provisions of the EIA Notifications, 2006".
- Point No 2:- The Plant installed at Aurangabad Site for processing of daily solid waste collected has a capacity of approx 400 TPD
- Point No 3:- Municipal Corporation has allotted the work of Door to Door Collection, Segregation, Transportation and Processing work to M/s IND Solutions for Zone 2(ward 12 to 22).
- Point No 4:- Site has been fenced with tin shed and for entry only single gate is there and all the unauthorized entry of unauthorized person/stray animal has been stopped.
- Point No 5:- Total 136 TPD Municipal Solid Waste has been collected in Zone 2 (Ward 12 to 22). It is also intimated that 40% solid waste is got less bio-remidiation in the initial stage and then bio-remediation by preparation of windrows and bio-mining through trommel. For Bio-remediation agency is making windrows which is part of processing in a proper way and for proper processing of solid waste there is requirement of 21 to 28 days. After that solid waste can be processed through bio-mining in the trommel.
- Point No 6:- At the waste collection site MC Yamunanagar there is no waste of Hazardous waste is processed.

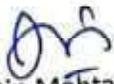


- Point No 7:- At the solid waste site of MC Yamunanagar at Aurangabad there is no leachate at site. It is wrong to state that the leachate is being discharge out site the dumping station. It is also stated that the waste site is far away from river Yamuna/Ditch Drain.
- Point No 8:- At the solid waste collection site of MC Yamunanagar there is no bad foul smell because MC Yamunanagar is doing the segregation and processing work as per SWM rules 2016 and in a scientific way.
- Point No 9:- At the solid waste site MC Yamunanagar have made proper plantation as per the requirement.
- Point No 10:- At the Solid waste site of MC Yamunanagar there is no nuisance, odor, bird menace and fire hazards.

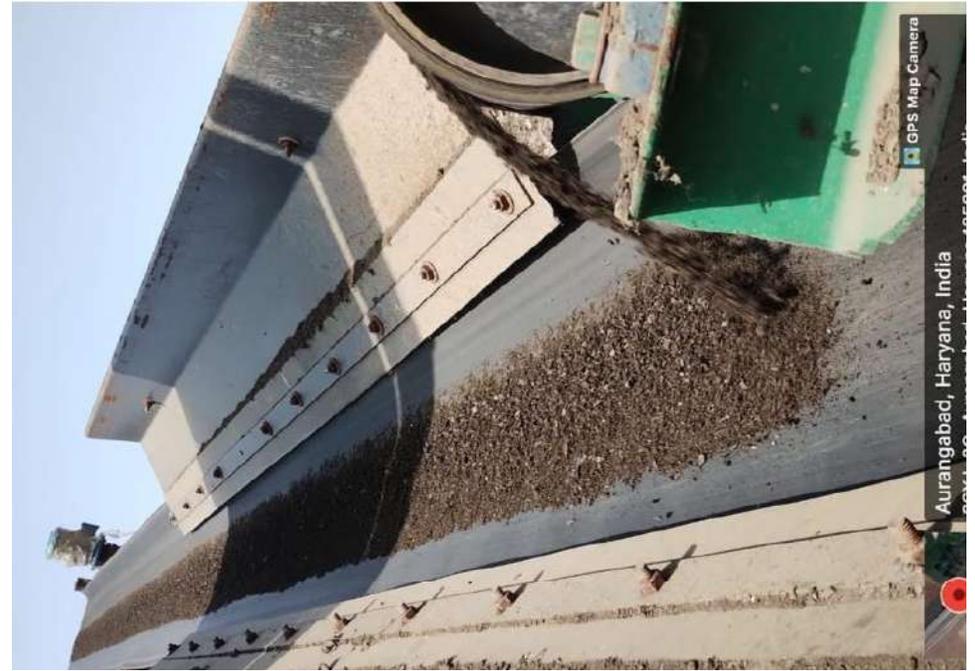

Naresh Kumar, AEE
HSPCB, Yamuna Nagar

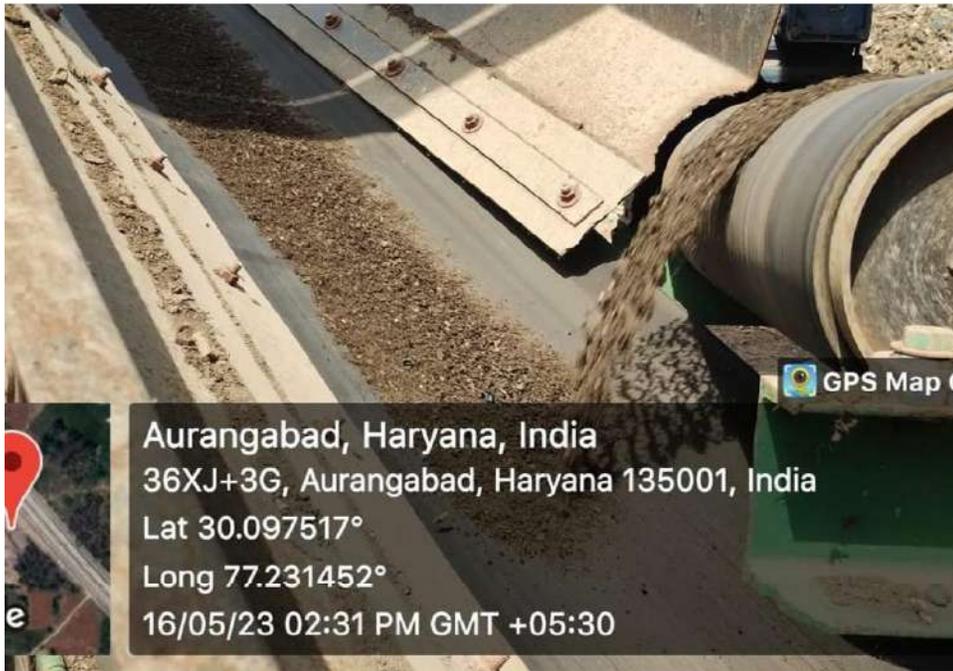

Deepak Sukhija, AE
Municipal Corporation, Yamuna Nagar


Nitin Mehta, RO,
HSPCB, Yamuna Nagar


Vikas Dhimani, E.E.
Municipal Corporation, Yamuna Nagar







338
Form J

(See Rule 36)

Report No-999

Type of Sample: Legal

Dated: 07.04.2023

I hereby, certify that I Neeraj Bala Board Analyst duly appointed under sub section (3) of section 53 of the Water (Prevention and Control of Pollution) Act 1974 (06 of 1974), received a sample on the 29th day of March, 2023, collected Sh. Ajay Singh, AEE dated 28th day of February, 2023 of M/s 24 MLD STP, at Village- Parwaloo, Distt. Yamuna Nagar for analysis.

Further certify that I have analyzed the above mentioned sample on 29th day of March, 2023 to 07th day of April, 2023 and declare the result of analysis to be as follows:

Sr. No.	Parameter Name	Result	Result	Limit	Test Method
1.	Sample Code	1455	1456		
2.	Sample Collected from	Inlet of STP	Outlet of STP		
3.	pH value	7.15	7.63	5.5-9.0	APHA,4500H+B(23rd)
4.	BOD (mg/l)	120.0	7.5	10	IS:3025(Part-44)
5.	COD (mg/l)	416.0	32.0	50	APHA,5220-B(23rd)
6.	Total Suspended Solids mg/l	172.0	13.0	20	APHA,2540-D(23rd)
7.	Oil and Grease (mg/l)	13.0	BDL(DL=2)	10	APHA,5520-B(23rd)
8.	Color	Greyish	A.colourless	-	-
9.	Odour	Bad	No Odour	-	-
10.	Conductivity (u S/cm)	1136.0	860.0		IS:3025(Part-14):2013
11.	Fecal Coliform (MPN/100 ml)	-	70.0	<100	IS:1622
12.	Total Nitrogen (mg/l)	17.36	1.12	10	By Calculation

The Conditions of the seals, listening and container on receipt was as follows:

Container had its seal found intact and in order, slip on the container had the signature of the representative of the industry and the Board.

Signed this 07th day of April, 2023

Haryana State Pollution Control Board Laboratory,
SCO-115, 1st& 2nd Floor, Sector-25, Panchkula, Haryana

To

The Member Secretary, HSPCB, Panchkula

CC to Regional Office: Yamuna Nagar. This test report relate only to the particular sample submitted for testing.

Neeraj Bala
Board Analyst



339 Form J

(See Rule 36)

Report No-1000

Type of Sample: Legal

Dated: 07.04.2023

I hereby, certify that I Neeraj Bala Board Analyst duly appointed under sub section (3) of section 53 of the Water (Prevention and Control of Pollution) Act 1974 (06 of 1974), received a sample on the 29th day of March, 2023, collected Sh. Naresh Kumar, AEE dated 28th day of March, 2023 of M/s 03 MLD STP, PHED, Chachhrauli, Yamuna Nagar for analysis.

Further certify that I have analyzed the above mentioned sample on 29th day of March, 2023 to 07th day of April, 2023 and declare the result of analysis to be as follows:

Sr. No.	Parameter Name	Result	Result	Limit	Test Method
1.	Sample Code	1457	1458		
2.	Sample Collected from	Inlet of STP	Outlet of STP		
3.	pH value	7.40	7.13	5.5-9.0	APHA,4500H+B(23rd)
4.	BOD (mg/l)	72.0	7.0	10	IS:3025(Part-44)
5.	COD (mg/l)	268.0	24.0	50	APHA,5220-B(23rd)
6.	Total Suspended Solids mg/l	175.0	14.0	20	APHA,2540-D(23rd)
7.	Oil and Grease (mg/l)	13.0	BDL(DL=2)	10	APHA,5520-B(23rd)
8.	Color	Blackish	Colourless	-	-
9.	Odour	Bad	Odourless	-	-
10.	Conductivity (u S/cm)	656.0	804.0		IS:3025(Part-14):2013
11.	Fecal Coliform (MPN/100 ml)	-	90.0	<100	IS:1622
12.	Total Nitrogen (mg/l)	13.32	ND	10	By Calculation

The Conditions of the seals, listening and container on receipt was as follows:

Container had its seal found intact and in order, slip on the container had the signature of the representative of the industry and the Board.

Signed this 07th day of April, 2023

Haryana State Pollution Control Board Laboratory,
SCO-115, 1st& 2nd Floor, Sector-25, Panchkula, Haryana

To

The Member Secretary, HSPCB, Panchkula

CC to Regional Office: Yamuna Nagar. This test report relate only to the particular sample submitted for testing.

Neeraj Bala
Board Analyst



340 Form J

(See Rule 36)

Report No-1001

Type of Sample: Legal

Dated: 07.04.2023

I hereby, certify that I Neeraj Bala Board Analyst duly appointed under sub section (3) of section 53 of the Water (Prevention and Control of Pollution) Act 1974 (06 of 1974), received a sample on the 29th day of March, 2023, collected Sh. Naresh Kumar, AEE dated 28th day of March, 2023 of M/s 10 MLD STP, PHED, Unit-2, Badi Majra, Yamuna Nagar for analysis.

Further certify that I have analyzed the above mentioned sample on 29th day of March, 2023 to 07th day of April, 2023 and declare the result of analysis to be as follows:

Sr. No.	Parameter Name	Result	Result	Limit	Test Method
1.	Sample Code	1459	1460		
2.	Sample Collected from	Inlet of STP	Outlet of STP		
3.	pH value	7.16	7.24	5.5-9.0	APHA,4500H+B(23rd)
4.	BOD (mg/l)	80.0	7.2	10	IS:3025(Part-44)
5.	COD (mg/l)	280.0	28.0	50	APHA,5220-B(23rd)
6.	Total Suspended Solids mg/l	198.0	15.0	20	APHA,2540-D(23rd)
7.	Oil and Grease (mg/l)	14.0	BDL(DL=2)	10	APHA,5520-B(23rd)
8.	Color	Greyish	Colourless	-	-
9.	Odour	Bad	Odourless	-	-
10.	Conductivity (u S/cm)	772.0	533.0		IS:3025(Part-14):2013
11.	Fecal Coliform (MPN/100 ml)	-	90.0	<100	IS:1622
12.	Total Nitrogen (mg/l)	7.87	ND	10	By Calculation

The Conditions of the seals, listening and container on receipt was as follows:

Container had its seal found intact and in order, slip on the container had the signature of the representative of the industry and the Board.

Signed this 07th day of April, 2023

Haryana State Pollution Control Board Laboratory,
SCO-115, 1st & 2nd Floor, Sector-25, Panchkula, Haryana

To

The Member Secretary, HSPCB, Panchkula

CC to Regional Office: Yamuna Nagar. This test report relate only to the particular sample submitted for testing.

Neeraj Bala
Board Analyst



341 Form J

(See Rule 36)

Report No-1002

Type of Sample: Legal

Dated: 07.04.2023

I hereby, certify that I Neeraj Bala Board Analyst duly appointed under sub section (3) of section 53 of the Water (Prevention and Control of Pollution) Act 1974 (06 of 1974), received a sample on the 29th day of March, 2023, collected Sh. Naresh Kumar, AEE dated 28th day of March, 2023 of M/s 3.5 MLD STP, PHED, Raduar, Yamuna Nagar for analysis.

Further certify that I have analyzed the above mentioned sample on 29th day of March, 2023 to 07th day of April, 2023 and declare the result of analysis to be as follows:

Sr. No.	Parameter Name	Result	Result	Limit	Test Method
1.	Sample Code	1461	1462		
2.	Sample Collected from	Inlet of STP	Outlet of STP		
3.	pH value	6.27	7.29	5.5-9.0	APHA,4500H+B(23rd)
4.	BOD (mg/l)	140.0	7.8	10	IS:3025(Part-44)
5.	COD (mg/l)	536.0	36.0	50	APHA,5220-B(23rd)
6.	Total Suspended Solids mg/l	470.0	14.0	20	APHA,2540-D(23rd)
7.	Oil and Grease (mg/l)	15.0	BDL(DL=2)	10	APHA,5520-B(23rd)
8.	Color	Blackish	Colourless	-	-
9.	Odour	Bad	Odourless	-	-
10.	Conductivity (u S/cm)	962.0	660.0		IS:3025(Part-14):2013
11.	Fecal Coliform (MPN/100 ml)	-	80.0	<100	IS:1622
12.	Total Nitrogen (mg/l)	14.28	ND	10	By Calculation

The Conditions of the seals, listening and container on receipt was as follows:

Container had its seal found intact and in order, slip on the container had the signature of the representative of the industry and the Board.

Signed this 07th day of April, 2023

Haryana State Pollution Control Board Laboratory,
SCO-115, 1st& 2nd Floor, Sector-25, Panchkula, Haryana

To

The Member Secretary, HSPCB, Panchkula

CC to Regional Office: Yamuna Nagar. This test report relate only to the particular sample submitted for testing.

Neeraj Bala
Board Analyst



342 Form J

(See Rule 36)

Report No-1003

Type of Sample: Legal

Dated: 07.04.2023

I hereby, certify that I Neeraj Bala Board Analyst duly appointed under sub section (3) of section 53 of the Water (Prevention and Control of Pollution) Act 1974 (06 of 1974), received a sample on the 29th day of March, 2023, collected Sh. Naresh Kumar, AEE dated 28th day of March, 2023 of M/s 20 MLD STP, PHED, Jammu Colony, Yamuna Nagar for analysis.

Further certify that I have analyzed the above mentioned sample on 29th day of March, 2023 to 07th day of April, 2023 and declare the result of analysis to be as follows:

Sr. No.	Parameter Name	Result	Result	Limit	Test Method
1.	Sample Code	1463	1464		
2.	Sample Collected from	Inlet of STP	Outlet of STP		
3.	pH value	6.90	7.39	5.5-9.0	APHA,4500H+B(23rd)
4.	BOD (mg/l)	92.0	8.0	10	IS:3025(Part-44)
5.	COD (mg/l)	308.0	48.0	50	APHA,5220-B(23rd)
6.	Total Suspended Solids mg/l	176.0	15.0	20	APHA,2540-D(23rd)
7.	Oil and Grease (mg/l)	14.0	BDL(DL=2)	10	APHA,5520-B(23rd)
8.	Color	Greyish	Colourless	-	-
9.	Odour	Bad	Odourless	-	-
10.	Conductivity (u S/cm)	1227.0	854.0		IS:3025(Part-14):2013
11.	Fecal Coliform (MPN/100 ml)	-	90.0	<100	IS:1622
12.	Total Nitrogen (mg/l)	13.14	ND	10	By Calculation

The Conditions of the seals, listening and container on receipt was as follows:

Container had its seal found intact and in order, slip on the container had the signature of the representative of the industry and the Board.

Signed this 07th day of April, 2023

Haryana State Pollution Control Board Laboratory,
SCO-115, 1st & 2nd Floor, Sector-25, Panchkula, Haryana

To

The Member Secretary, HSPCB, Panchkula

CC to Regional Office: Yamuna Nagar. This test report relate only to the particular sample submitted for testing.

Neeraj Bala
Board Analyst



343 Form J

(See Rule 36)

Report No-1004

Type of Sample: Legal

Dated: 07.04.2023

I hereby, certify that I Neeraj Bala Board Analyst duly appointed under sub section (3) of section 53 of the Water (Prevention and Control of Pollution) Act 1974 (06 of 1974), received a sample on the 29th day of March, 2023, collected Sh. Naresh Kumar, AEE dated 28th day of March, 2023 of M/s 10 MLD STP, PHED, Baddi Majra (Unit-2), Yamuna Nagar for analysis.

Further certify that I have analyzed the above mentioned sample on 29th day of March, 2023 to 07th day of April, 2023 and declare the result of analysis to be as follows:

Sr. No.	Parameter Name	Result	Result	Limit	Test Method
1.	Sample Code	1465	1466		
2.	Sample Collected from	Inlet of STP	Outlet of STP		
3.	pH value	7.30	7.37	5.5-9.0	APHA,4500H+B(23rd)
4.	BOD (mg/l)	160.0	8.0	10	IS:3025(Part-44)
5.	COD (mg/l)	604.0	40.0	50	APHA,5220-B(23rd)
6.	Total Suspended Solids mg/l	254.0	16.0	20	APHA,2540-D(23rd)
7.	Oil and Grease (mg/l)	16.5	BDL(DL=2)	10	APHA,5520-B(23rd)
8.	Color	Greyish	A.Colourless	-	-
9.	Odour	Bad	A.Odourless	-	-
10.	Conductivity (u S/cm)	968.0	988.0		IS:3025(Part-14):2013
11.	Fecal Coliform (MPN/100 ml)	-	80.0	<100	IS:1622
12.	Total Nitrogen (mg/l)	14.22	ND	10	By Calculation

The Conditions of the seals, listening and container on receipt was as follows:

Container had its seal found intact and in order, slip on the container had the signature of the representative of the industry and the Board.

Signed this 07th day of April, 2023

Haryana State Pollution Control Board Laboratory,
SCO-115, 1st& 2nd Floor, Sector-25, Panchkula, Haryana

To

The Member Secretary, HSPCB, Panchkula

CC to Regional Office: Yamuna Nagar. This test report relate only to the particular sample submitted for testing.

Neeraj Bala
Board Analyst



344 Form J

(See Rule 36)

Report No-1044

Type of Sample: Legal

Dated: 11.04.2023

I hereby, certify that I Neeraj Bala Board Analyst duly appointed under sub section (3) of section 53 of the Water (Prevention and Control of Pollution) Act 1974 (06 of 1974), received a sample on the 31th day of March, 2023, collected Sh. Naresh Kumar AEE dated 31th day of March, 2023 of M/s 25 MLD STP, PHED, Jammu Colony, Yamuna Nagar for analysis.

Further certify that I have analyzed the above mentioned sample on 31th day of March, 2023 to 11th day of April, 2023 and declare the result of analysis to be as follows:

Sr. No.	Parameter Name	Result	Result	Limit	Test Method
1.	Sample Code	1524	1525		
2.	Sample Collected from	Inlet of STP	Outlet of STP		
3.	pH value	6.73	7.23	5.5-9.0	APHA,4500H+B(23rd)
4.	BOD (mg/l)	135.0	7.6	10	IS:3025(Part-44)
5.	COD (mg/l)	468.0	40.0	50	APHA,5220-B(23rd)
6.	Total Suspended Solids mg/l	218.0	14.0	20	APHA,2540-D(23rd)
7.	Oil and Grease (mg/l)	13.5	BDL(DL=2)	10	APHA,5520-B(23rd)
8.	Color	Blackish	Colourless		
9.	Odour	Bad	Odourless		
10.	Conductivity (u S/cm)	1177.0	653.0		IS:3025(Part-14):2013
11.	Fecal Coliform (MPN/100 ml)	-	80.0	<100	IS:1622
12.	Total Nitrogen (mg/l)	13.24	ND	10	By Calculation

The Conditions of the seals, listening and container on receipt was as follows:
Container had its seal found intact and in order, slip on the container had the signature of the representative of the industry and the Board.

Signed this 11th day of April, 2023
Haryana State Pollution Control Board Laboratory,
SCO-115, 1st & 2nd Floor, Sector-25, Panchkula, Haryana

To

The Member Secretary, HSPCB, Panchkula

CC to Regional Office: Yamuna Nagar. This test report relate only to the particular sample submitted for testing.

Neeraj Bala
Board Analyst









Report No.1220

Dated : 17.04.2023

Issued to M/s SPS Bio-Chem Pvt. Ltd,
Village- Damla, Yamuna Nagar.

Description: Received on 12.04.2023 a sample of Tubewell collected by Sh. Naresh Kumar,
AEE collected from Ground Water of the factory on 11.04.2023. The sample has been
analysed from 12-April-2023 to 17-April-2023.

Sr. No.	Parameter Name	Result	Methods
1.	Sample Code	1760	
2.	Sample Collected from	Tubewell	
3.	pH value	7.42	APHA,4500H+B(23rd)
4.	Total Suspended Solids mg/l	6.0	APHA,2540-D(23rd)
5.	BOD (3 days at 27°C) mg/l	BDL(DL=01)	IS:3025(Part-44)
6.	COD (mg/l)	BDL(DL=05)	APHA,5220-B(23rd)
7.	Total Dissolved Solid (mg/l)	342.0	APHA2540-C(23rd)
8.	Color	Colourless	-
9.	Odour	Odourless	-
10.	Conductivity (u S/cm)	639.0	IS:3025(Part-14):2013
11.	Ammonical- N (mg/l)	BDL(DL=0.5)	APHA,4500 NH3 - F
12.	Nitrate - N (mg/l)	BDL(DL=0.5)	PDA
13.	Turbidity NTU	BDL(DL=01)	2130-B
14.	Chloride (mg/l)	16.0	IS:3025(part-40):2014
15.	Total Hardness (mg/l)	290.0	IS:3025(Part-21)2014
16.	Calcium (mg/l)	82.4	IS:3025(Part-40)2014
17.	Magnesium (mg/l)	20.412	IS:3025(Part-46)2014
18.	Sodium (mg/l)	3.2	APHA, 3500-Na-B
19.	Potassium (mg/l)	0.8	APPHA, 3520-K-B
20.	Sulphate (mg/l)	14.74	4500-SO4,E.
21.	Fluoride (mg/l)	0.10	IS:3025(Part-60)2013
22.	Total Phosphate (mg/l)	BDL(DL=0.4)	4500-P.D.
23.	Boron (mg/l)	BDL(DL=0.5)	Carmine
24.	P-Alkalinity as OH+CO3(mg/l)	NIL	Visual Titration
25.	Total Alkalinity as CaCO3(mg/l)	70.0	Electrometric
26.	Iron (mg/l)	BDL(DL=0.06)	
27.	Nickel (mg/l)	BDL(DL=0.1)	
28.	Total Chromium (mg/l)	BDL(DL=0.06)	
29.	Hexavalent Chromium (mg/l)	BDL(DL=0.1)	
30.	Copper (mg/l)	BDL(DL=0.03)	

Sample Not Collected by us
Sample Consumed in testing
CC to Member Secretary, HSPCB

JSA
Megha

JSA
Manjali

Laboratory In-charge
Dr. Pinki Jangra

CC to Regional Office: Yamuna Nagar. The test report relate only to the particular sample submitted for testing.



**Regional Office, Yamuna Nagar Region
Haryana State Pollution Control Board**

S.C.O. No- 131, Sector -17, HUDA, Jagadhari, Yamuna
Nagar Website - www.hspcb.gov.in E-Mail -
hspcbroyr@gmail.com Contact No. 01732-268137,
237840

To

The Chairman,
Haryana State Pollution Control Board,
Panchkula.

Kind Attention:- Sh. Sanjeev Kumar, SEE, Coordination CELL(HQ)

**Sub: - Compliance report of Closure order of M/s SPS Bio Chem Pvt. Ltd.,
Village Damla, Yamuna nagar.**

Please refer to the Head office File No.HSPCB-080002(0018)/3/2022-
COORDINATION CELL-HSPCB I/118371/2022(1) dated 13.06.2022

In this connection, it is submitted that in compliance of closure order issued by the Head office File No.HSPCB-080002(0018)/3/2022-COORDINATION CELL-HSPCB I/118371/2022(1) dated 13.06.2022 against the unit M/s SPS Bio Chem Pvt. Ltd., Village Damla, Yamuna nagar the site was visited by concerned field officer Sh. Naresh Kumar, AEE on dated 15.06.2022 and further closure order were complied. The copy of compliance report alongwith photographic proof are enclosed herewith.

DA: Site photographs and copy of compliance report.

**Nirmal
Kumar** Digitally signed
by Nirmal Kumar
Date: 2022.06.16
12:12:26 +05'30'
**Regional Officer
Yamuna Nagar**

A copy of the above is forwarded to the following:-

1. Worthy Deputy Commissioner, Yamuna Nagar for information please.
2. Executive Engineer, Uttar Haryana Bijli Vitran Nigam (UHBVN), Operation Division, Jagadhri, District Yamuna Nagar for Disconnection of Electricity supply (**copy of closure order is attached**).

Signed by Nirmal Kumar

Date: 16-06-2022 12:11:40

Reason: Approved

**Compliance Report of Closure Order Passed By
Haryana State Pollution Control Board, Panchkula**

In compliance of HO order Endst.No I/118371/2022(1)
Dt. 13/06/2022 issued by the Chairman, Haryana State Pollution Control Board, Panchkula under Section 31-A of the Air Act, 1981/ 33-A of Water Act, 1974 of the unit M/s. SPS Bio Chem Pvt. Ltd. Village Damla, YNGR has been visited on 15/06/2022 to close down the above said unit by the following officers:-

1. NARESH KUMAR, AES
2. BHAGWAN DASS DRIVER
3. RUPINDER SINGH FA

The representative of the unit Sh. S. David, Mgr

was present & copy of closure order has been delivered to him. After giving the time for completion of running process, the plant & machinery as per detail below has been sealed to close down the above said unit.

1. Closure Order handed over to the unit representative
2. mentioned above and directed to stop construction
3. activity and Installation of Ind. Shed also directed
4. to lift all the press mud immediately. Also there
5. is no machinery, which is to be sealed.
- 6.

Sh. S. David, Mgr the representative of the unit who is present at the time of sealing & closing down the polluting process of the unit, has not shown any stay order of the court in this regard. However the industry remains in the possession of its owner. They will be themselves responsible watch & ward of the industry.

S. David
Signature of the rep.
of the unit

Impression of the seal

15/06/2022
Officers of the Board

DA/ Photographs taken
at Site attached
herewith.

HARYANA STATE POLLUTION CONTROL BOARD

C-11 Sector-6, Panchkula
Ph - 0172- 577870-73, Fax No. 2581201
E-mail- hspcbho@gmail.com
Website: hspcb.gov.in

CLOSURE ORDER

Whereas, M/s SPS Bio Chem Pvt. Ltd., Village Damla, Yamuna Nagar has been found to be established & involved in the manufacturing of CBG (Compressed Bio Gas), which is covered under Orange category as per the categorization of Haryana State Pollution Control Board;

Whereas the unit was inspected by field officer, Sh. Naresh Kumar, AEE on 13.05.2022 in the presence of the Duty Magistrate Sh. Deepak, Municipal Engineer, Municipal Corporation, Yamuna Nagar deputed for the inspection by the District Magistrate Yamuna Nagar, in compliance of CM Window Complaint No. CMOFF/N/2022/037666 dated 08.04.2022 received from Sh. Sumit Kumar Saini, Village Damla, Yamuna Nagar. Also, a similar complaint was received through District Level Grievance Monitoring Committee, District Yamuna Nagar. During the inspection, the following shortcomings were observed:

1. Unit was operating without having obtained prior CTE & CTO from the Board.
2. Unit found to have procured huge quantity of press mud of sugar mill i.e. raw material for product and stored un-scientifically at site in the shape of big heaps and without any pollution control arrangement. As the press mud of sugar mill is bio-degradable product and if not used timely, it may cause huge effluent seepage and significant air pollution in the sense of foul smell due to bio-degradation. Such effluent generated due to bio-degradation or otherwise have high water pollution load and if not handled properly may cause land and water pollution. At site, it was observed that the effluent generated and coming from such storage of press mud of sugar mill is being spread on open land and causing land pollution and underground water pollution as such effluent percolates to underground water. Moreover, the bio-degradation of such press mud of sugar mill may cause air pollution at site which affects surrounding areas up to a distance of 3 Km or more, as foul smell.
3. As per analysis report issued by the Board lab vide no. 5450 dated 27.05.2022, the following parameters were exceeding the prescribed limits:-

Sr. No.	Parameter	Results	Prescribed Limit
1.	pH	5.48	5.5-9.0
2.	BOD	22000	30.0
3.	COD	168000	250.0
4.	TSS	3480	100.0
5.	Oil & grease	22.5	10.0
6.	conductivity	3507	---

✓ David
15/6/22
(COPY RECEIVED)

15/06/2022

Whereas, a show-cause notice for closure under section 31-A of the Air Act, 1981 & 33-A of the Water Act, 1984 was issued by the Regional Officer, Yamuna Nagar vide his letter no. HSPCB-180003/14/2022 dated 15.05.2022 and the unit has submitted reply on 02.06.2022 but it was not found satisfactory;

Whereas, the Regional Officer, Yamuna Nagar vide his letter no. 3482 dated 08.06.2022 has recommended for taking closure action against the unit under section 31-A of the Air (Prevention & Control of Pollution) Act, 1981 & 33-A of the Water (Prevention & Control of Pollution) Act, 1974 which has been examined and it has been found that the unit has violated the provisions of the Air (Prevention & Control of Pollution) Act, 1981 & the Water (Prevention & Control of Pollution) Act, 1974 as mentioned above;

Therefore, keeping in view of the above said facts and in exercise of the powers conferred under section 31-A of the Air (Prevention & Control of Pollution) Act, 1981 & 33-A of the Water (Prevention & Control of Pollution) Act, 1974 it is hereby ordered to close down the operation of the above said unit M/s SPS Bio Chem Pvt. Ltd., Village Damla, Yamuna Nagar by sealing its plant, machinery, DG sets along with disconnection of the electric supply with immediate effect.

In addition to above, it is also intimated that non-compliance with the directions issued under section 33-A & 31-A is an offence under the provision of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 respectively.

**Dated Panchkula, the
10/06/2022
an, HSPCB**

Chair

CC:

A copy of the above is forwarded to the following for information and necessary action:-

1. The PS to CM, Haryana.
2. The Deputy Commissioner, Yamuna Nagar.
3. The Regional Officer, Yamuna Nagar. He is directed to ensure the compliance of closure order immediately and to submit a compliance report in this regard within 03 days positively and to initiate prosecution action against the unit for violation and to recommend the case for imposing Environment Compensation to this office complete in all respect within 07 days.
4. Executive Engineer, Uttar Haryana Bijli Vitran Nigam (UHBVN), Operation Division, Village Damla Distt. Yamuna Nagar. He is directed to disconnect the electric supply of the above said project of the unit immediately and submit compliance report within 03 days positively.
5. M/s SPS Bio Chem Pvt. Ltd., Village Damla, Yamuna Nagar.

Signed by Sanjiv Kumar
Date: 13-06-2022 09:36:58
Reason: Approved



N 30°5'50.39390" (LAT)

E 77°13'0.94780" (LONG)

Altitude: 302 yd a.s.l

6/15/22, 3:45 PM

Location provider: Fused

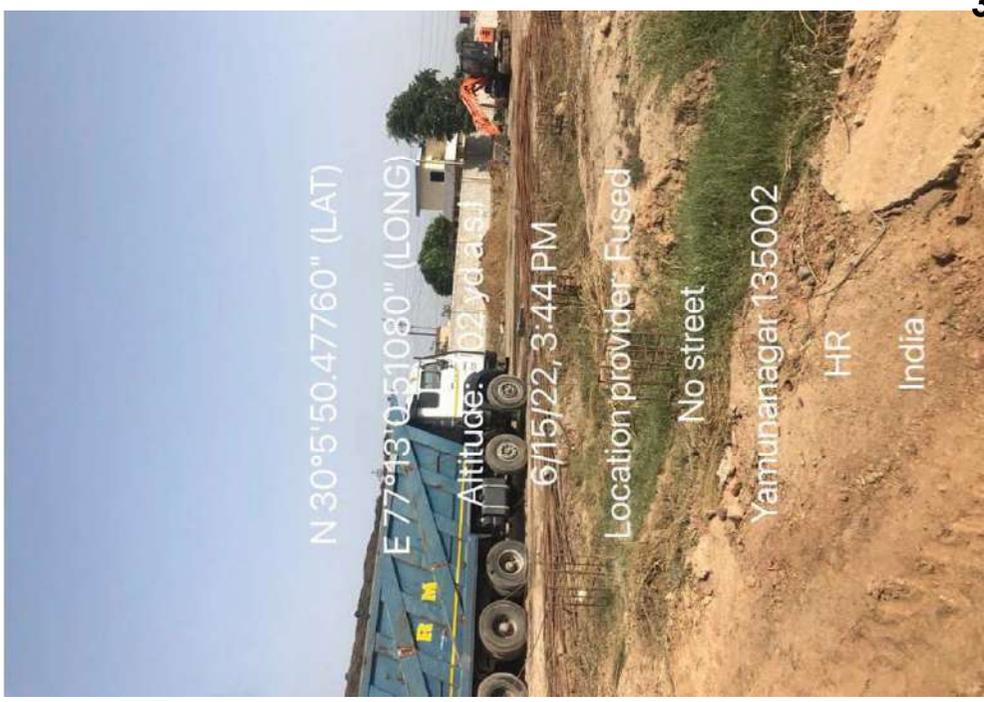
No street

Yamunanagar 135002

HR

India

867



N 30°5'50.47760" (LAT)

E 77°13'0.51080" (LONG)

Altitude: 302 yd a.s.l

6/15/22, 3:44 PM

Location provider: Fused

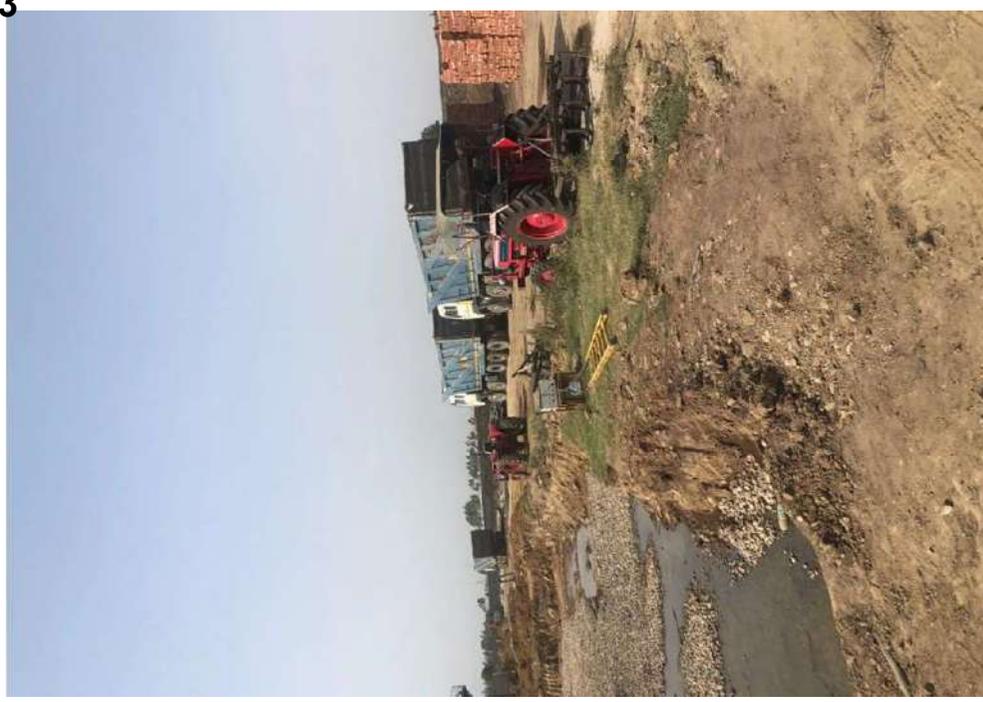
No street

Yamunanagar 135002

HR

India

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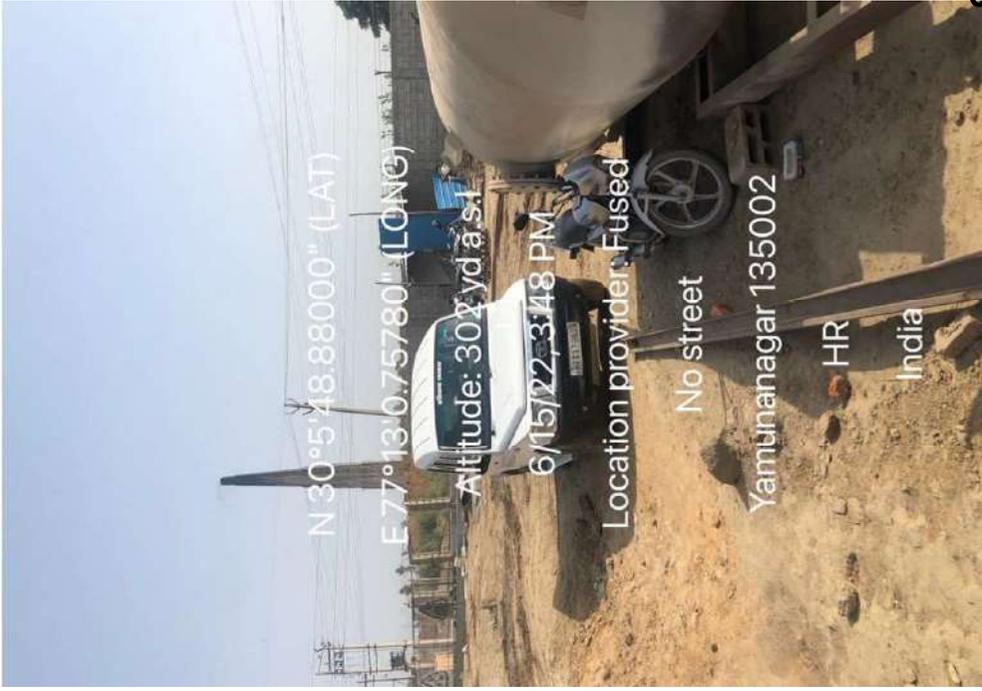
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